

FORM NO. @
(See Rule 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

ORDER SHEET

Original Application No. 21/06

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicant(s) T.C. Dey & Sons.

Respondent(s) MoI 2003

Advocate for the Applicants Mr T.C. Chakraborty, Mr. M. Chaudhury,
Mrs N. Nalin

Advocate for the Respondent(s) _____

EGC

Rly St. Counsel

Notes of the Registry Date Order of the Tribunal

23.1.06 present: The Hon'ble Shri K.V. Sachidananda, Vice-Chairman.

This application is in form
is filed/C. F. No. 20/06

deposited D

No. 266.3/7980

Dated..... 16.1.06

T. Dey
1/6 Dy. Registrar 20.1.06

The claim of the applicants is that they were Railway employees having put more than 120 days in service entitled under the Scheme for regularization in the Group 'D' posts. The applicant approached the Tribunal by way of O.A.77/05 but the O.A. was dismissed on the question of ground of delay. The matter was taken before the High Court in W.P.(C) No.5188/2005. The High Court has directed the respondents to dispose of the representation filed by the applicants afresh within a time frame. Vide order dated 28.9.05 the respondents have again rejected the claim on the ground that the applicants failed to represent within the stipulated period. The applicants have now produced copies of the applications submitted by them as far as of 1987 and also a list showing that they have actually worked during the period.

Steps Taken

Contd....

Contd.

23.1.2006

Mr. J.L. Sarkar, learned Standing counsel for the Railways submits that when the legal question is when the Tribunal has dismissed the earlier O.A. on the ground of limitation even though the High Court had granted the benefit of disposal of the representations, whether that will entitle this Tribunal again to try on the subject. This matter is kept open and the respondents are directed to file a written statement after six weeks.

6-3-04

Post the matter on 7.3.2006.

No W.Ls has been filed.

Vice-Chairman

bb

07.03.06.

None for the applicant. Post the matter on 9.3.06.

Vice-Chairman

Vice-Chairman

lm

09.03.06.

None appears for the applicant.

Post the matter on 29.3.06.

Vice-Chairman

Vice-Chairman

lm

29.3.2006

Heard learned counsel for the parties. Order passed, kept in separate sheets.

The O.A. is disposed of at the admission stage itself in terms of the order. No costs.

Vice-Chairman

29/3/06

C.O.

1/ C.O. for the
respondent.

30.3.06

C Copy of the judgment
has been collected by
the L/Advocate for the
applicant.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

21 of 2006

O.A. No.

29.03.2006

DATE OF DECISION

Tapan Chandra Dey & 11 Others

..... Applicant/s

Mr. T.C. Chutia

..... Advocate for the
Applicant/s.

- Versus -

Union of India & Others

..... Respondent/s

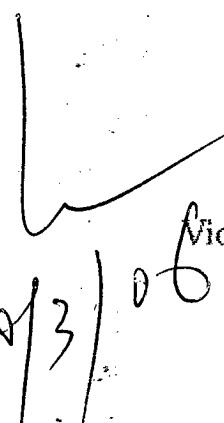
Mrs. B. Devi

..... Advocate for the
Respondents

CORAM

HON'BLE MR. K. V. SACHIDANANDAN, VICE-CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the Judgment ? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench ? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment ? Yes/No


Vice-Chairman (J)

30/3/06

J

**CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH.**

Original Application No. 21 of 2006.

Date of Order: This, the 29th Day of March 2006.

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN.

1. Tapan Chandra Dey
S/O Shri Munindra Kr, Dey
Village & P.O: Rangapara
P.S: Rangapara
Dist: Sonitpur, Assam.
2. Md. Abdul Rahim Khan
S/o Late Md. Ranjan Khan
Village & P.O: Rangapara
P.S: Rangapara
Dist: Sonitpur, Assam.
3. Shri Kanaiya Goswami
S/o Shri Bali Narayan Goswami
Village & P.O: Rangapara
P.S: Rangapara
Dist: Sonitpur, Assam.
4. Shri Kripa Sankar Tewari
S/o Late Boli Ram Tewari
P.O: Towbhanga, Vill: Nabill
Tezpur, Dist: Sonitpur
Assam.
5. Shri Ram Pratap Bharati
S/o Late Satya Narayan Bharati
Vill. & P.O: Rangapara
P.S: Rangapara
Dist: Sonitpur, Assam.
6. Shri Biswanath Mandal
S/o Lakhman Mandal
Vill. & P.O: Rangapara
P.S: Rangapara
Dist: Sonitpur, Assam.
7. Md. San Mahamad Ali
S/o Late Nazer Ali
Vill: Agiathuri
P.O: Dadara, P.S:Hajo
Dist: Kamrup, Assam.
8. Shri Phatik Chowdhury
S/o Abdul Haque Chowdhury
Vill. & P.O: Rangapara

P.S: Rangapara
Dist: Sonitpur, Assam.

9. Shri Sajal Dhar
S/o Shri Matilal Dhar
Vill. & P.O: Rangapara
P.S: Rangapara
Dist: Sonitpur, Assam.
10. Md.Tayab Ali
S/o Late Kudrat Ali
Vill. & P.O: Kaniha
P.S: Rangia
Dist: Kamrup, Assam.
11. Shri Subhas Sarkar
S/o Shri Sudhir Sarkar
Vill: Narendra Palli, Rangapara
P.O. & P.S: Rangapara
Dist: Sonitpur, Assam.
12. Shri Gautham Sarkar
S/o Late Shashi Bhusan Sarkar
Vill: Namanigaon
P.O. & P.S: Rangapara
Dist: Sonitpur, Assam.

.....Applicants

By Advocates Mr. T.C. Chutia, Ms.M.Choudhury & Mrs.N.Nath.

- Versus -

1. The Union of India
Represented by General Manager
N.F.Railway, Maligaon
Guwahati-11.
2. The Chief Personnel Officer
N.F.Railway, Maligaon
Guwahati-11.
3. Deputy Chief Engineer
Bridge Line, N.F.Railway
Maligaon, Guwahati-11.
4. Inspector
Bridge Line, N.F.Railway
Rangapara North, Assam.

..... Respondents

By Mrs. B. Devi counsel for the Railways.



ORDER (ORAL)

SACHIDANANDAN, K.V., (V.C.):

The applicants, 12 in number, have worked in the Bridge Line, N.F.Railway, Rangapara for more than 120 days as casual labourers. They started working in the Railway department in the year 1975 and some of them had worked till 1984 and their names have been recorded in the service record as casual labour. Some of the applicants received permanent salary alongwith bonus. But the respondents have irregularly dropped them from service. The applicants have submitted several representations and for non-consideration of the same has forced them to approach this Tribunal by way of O.A. No.77/2005 praying for a direction upon the respondents for absorption in Group 'D' posts. The said O.A. was dismissed vide order dated 7.6.2005 on the ground of delay. However, the matter was taken before the Hon'ble High Court in W.P.(C) No. 5188/2005 and the Hon'ble High Court vide order dated 22.7.2005 passed the order, relevant portion of which is reproduced below:-

" In view of the specific provision under the Act, we find that the learned Tribunal in passing the impugned order has committed no illegality and hence, the petitioners are not entitled to get any relief. Accordingly, the petition shall stand dismissed. However, the dismissal of this petition will not be a bar on the part of the Respondent authority to consider the representation, if any,



filed by the writ petitioners within a period of six months."

In furtherance of that order the applicants have filed representations which were rejected by the respondents by the Annexure-1 order dated 28.9.2005, relevant portion of which is quoted below:-

" Accordingly, the Competent Authority has consider the representation of the applicants in compliance of the above order. It is observed that as per Railway Board's letter NO. E/NG/II-78/CL/2 dt. 4.3.87, circulated vide GM(P)/MLG letter No.E/57/0-Pt.XI(C) dt.13.3.87, all the Casual Labour were asked to apply by 31.3.87 for consideration of their cases to Deputy Chief Engineer, N.F.Railway (Bridge), Maligaon. But the applicants failed to prefer representation within the stipulated period i.e. 31.3.87. Hence their names could not be registered in the Live Casual Register. It is not possible to accommodate them at this distant date."

The grievance of the applicants is that their claim has been rejected on the ground that they have not preferred their claim before the respondents before the cut off date i.e. 31.3.87. Being aggrieved the applicants have filed this O.A. seeking for the following reliefs:-

"8. (a) In the premises as stated above it is humbly prayed that this Hon'ble Tribunal would graciously be pleased to pass order/orders as directions to the

respondents to absorb the applicants in Group 'D' post as per scheme of the Railway Board and as per Railway Board's letter dtd. 4.3.87 setting aside the impugned order dtd. 28.9.05 (annexure-1) passed by Respondent No.3.

- (b) Directions may be given to respondents to register the names of the applicants in the Live Casual Register and to absorb the applicants in the Group 'D' post.
- (c) Pass such any order or orders as to give complete relief to the applicants which the Hon'ble Tribunal may deem fit and proper."

2. Mr. T. Chutia, learned counsel appeared for the applicants and Mrs. B. Devi, learned counsel represented the Railways. When the matter came up for consideration, Mr. Chutia, learned counsel for the applicants submitted that the applicants have already annexed some documents with the O.A. to show that they have preferred their claim well before the cut off date i.e. 31.3.1987 but that fact has not been considered by the respondents without application of mind. Counsel for the applicants submits that applicants will be satisfied if a direction is issued to the respondents to consider the case of the applicants on the basis of the relevant documents and pass appropriate orders. Counsel for the respondents submits that such recourse will meet the ends of justice and therefore she has no objection in adopting such exercise. This Tribunal

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also feels that such exercise will suffice the ends of justice. Therefore, this Tribunal directs respondent No.3 or any other competent authority, as directed by him, to consider representation, for which the applicants are at liberty to file comprehensive representation alongwith all documents within a period of two weeks from today. The concerned respondent shall consider and dispose of the same within a time frame of three months from the date of receipt of such representation. It is also made clear that the respondents shall afford personal hearing to the applicants, if they so seek for.

The O.A. is disposed of as above. In the circumstances, there is no order as to costs.



(K.V.SACHIDANANDAN)
VICE CHAIRMAN

BB

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORIGINAL APPLICATION

OA 21/06

1. a) Name of the Applicant:- T.C. Dep 21ms.
b) Respondents :- Union of India & Ors
c) No. Of applicant:- 11 others
2. Is the application in the proper form :- Yes/No.
3. Whether name & Description and address of all the papers been furnished in cause title:- YES/NO.
4. Has the application been duly signed and verified: YES/NO.
5. Have the copies duly signed :- YES/NO.
6. Have sufficient number of copies of the application been filed:- YES/NO.
7. Whether all the annexures parties are impleaded:- YES/NO.
8. Whether English translation of documents in the Language:- YES/NO.
9. Is the application is in time :- YES/NO.
10. Has the Vakalatname/MEMO/ of Appearance/Authorisation filed:- YES/NO.
11. Is the application by IPO/ED/FOR Rs. 50/- 206 317980 dt 16.1.06
12. Has the application is maintainable :- YES/NO.
13. Has the impugned order original duly attested been filed:- YES/NO.
14. Has the legible copies of the annexures duly attested filed:- YES/NO.
15. Has the Index of documents been filed all available:- YES/NO.
16. Has the required number of enveloped bearing full address of the respondents been filed, :- YES/NO.
17. Has the declaration as required by item 17 of the form:- YES/NO.
18. Whether the relief sought for arises out of the Single:- YES/NO.
19. Whether the interim relief is prayed for :- YES/NO.
20. In case of condonation of delay is filed, is it supported:- YES/NO.
21. Whether this case can be heard by SINGLE BENCH/DIVISION BENCH:-
22. Any other points :-
23. Result of the scrutiny with initial of the Scrutiny Clerk:-

This application is in form.

I.N OFFICER

1/0 DEPUTY REGISTRAR

W.S. 20.1.06

70 JAN. 06

गुवाहाटी न्यायपाठी
Guwahati Bench

S Y N O P S I S

The applicants worked as casual labourers in the Bridge Line, N.F.Railway, Rangapara for more than 120 days. They started working in the Railway Department in the year 1975 and some of them worked till 1984 and their names have been recorded in the service record as casual labour. Some of the applicants received permanent salary along with bonus. But the Railway Authority illegally dropped them from services. The applicants submitted several representations before the Railway Authority, pursuant to Railway Board's letter dtd.4.3.87 and on several occasions for their permanent absorption in the Group 'D' post which was duly acknowledged by the Railway Authority without any objection and was forwarded for disposal. But no action is taken till today. Being aggrieved by the inaction of the Railway Authority the applicants earlier filed an application before this Hon'ble Tribunal being O.A. NO.77/2005 praying for absorption in the Group 'D' posts. The applicants had filed a Misc. Petition being Misc.Petition NO.75/2005 for condonation of delay. But the Hon'ble Judge dismissed the case on 7.6.05 on the ground of delay without going to the merit of the case. Thereafter, the applicants moved a writ petition before the Division Bench of the Hon'ble High Court being W.P. (C) NO.5188/2005 against the impugned order dtd.7.6.05 passed by this Tribunal. The Hon'ble High Court on 22.7.05 dismissed the petition upholding the order dtd.7.6.05 and further ~~submi~~ respondents are directed to consider the representations submitted by the applicants. Considering the representations

केन्द्रीय विधायिका बोर्ड
Central Legislative Assembly Board

27.10.2006

गुवाहाटी न्यायपाल

the Railway authority passed an Order on 28.9.05 refusing
to register the names of the applicants in the Live casual
Register. In this impugned order the Railway authority
observed that the applicants failed to prefer the repre-
sentations within the stipulated period, though the repre-
sentations were duly acknowledged by the Railway Authority
and were forwarded for disposal without any objection.
Hence this application is filed before this Hon'ble Tribunal
against the order dtd. 28.9.05 passed by the Railway Authority.

Filed by

Manika Choudhury
Advocate.

केन्द्रीय नियन्त्रण
Central Administrative Tribunal

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गुदाहाटी न्यायालय

Particulars Newchati Bench

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2.	2	Railway's Board's letter dtd. 20.9.81.	20 - 22
3.	3	Representation dtd. 12.3.87 submitted by the applicant No. 1.	23 - 24
4.	4.	Representation dtd. 10.3.87 submitted by the Applicant No. 2.	25 - 26
5.	5.	Representation dtd. 10.3.87 submitted by the applicant No. 3.	27 - 28
6.	6	Representation dtd. 12.3.87 submitted by the Applicant No. 4.	29 - 30
7.	7	Representation dtd. 11.3.87 submitted by the Applicant No. 5.	31 - 33
8.	8	Representation dtd. 15.2.87 submitted by the applicant No. 6.	34 - 38
9.	9	Representation dtd. 12.4.87 submitted by the applicant No. 7.	39
10.	10	Representation dtd. 11.4.87 submitted by the applicant No. 8.	40 - 41
11.	11	Representation dtd. 11.4.87 submitted by the applicant No. 9.	42 - 44
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contd...

Sl. NO. Annexure

Particulars
CAT, Guwahati Bench

Page NO.

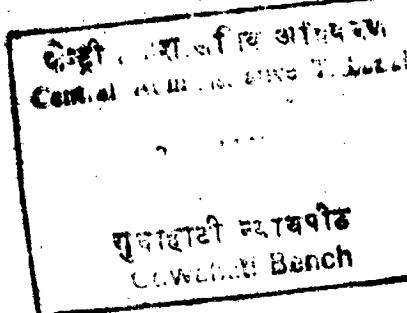
13. 13 Order dtd. 7.6.05 passed
by the CAT, Guwahati Bench
in Misc. Case NO. 75/2005 and
O.A. NO. 77/2005. 49-53

14. 14 Order dtd. 22.7.05 passed
by the Hon'ble High Court
in W.P. (C) NO. 5188/2005. 54-60

15. 15 Order dtd. 2.8.2000 passed
by the Hon'ble Tribunal,
Calcutta in O.A. NO. 160/1990. 61-63

Filed by

Monika Choudhury
Advocate.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORIGINAL APPLICATION NO. 21 /2006.

Filed by -
Pr. file - Chownellang -
Ranita Choudhury
Advocate

1. Tapan Chandra Dey ,
son of Shri Munindra Kr. Dey,
Village & P.O. Rangapara,
P.S. Rangapara, District -
Sonitpur, Assam.
2. Md. Abdul Rahim Khan ,
son of Late Md. Ranjan Khan ,
Village & P.O. Rangapara,
P.S. Rangapara , District-
Sonitpur, Assam.
3. Shri Kanaiya Goswami,
son of Shri Bali Narayan Goswami,
Village & P.O. Rangapara,
P.S. Rangapara, District -
Sonitpur, Assam.
4. Shri Kripa Sankar Tewari ,
son of Late Boli Ram Tewari ,
P.O. Towbhanga, Vill.-Nabill.
Tezpur, District- sonitpur,
Assam.

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6/81

16
Ranil Choudhury

5. Shri Ram Pratap Bharati,
son of Late Satya Narayan Bharati,
Village & P.O. Rangapara,
P.S. Rangapara, District -
sonitpur, Assam.

6. Shri Biswanath Mandal,
son of Lakhan Mandal,
Village & P.O. Rangapara,
P.S. Rangapara, District -
sonitpur, Assam.

7. Md. San Mahamad Ali,
son of Late Nazer Ali,
Village Agiathuri, P.O. Dapara,
P.S. Hajo, District - Kamrup,
Assam.

8. Shri Phatik Chowdhury,
son of Abdul Haque Chowdhury,
Village and P.O. Rangapara,
District - sonitpur, Assam.

9. Shri sajal Dhar,
son of Shri Matilal Dhar,
Village and P.O. Rangapara,
P.S. Rangapara, District -
sonitpur, Assam.

contd... 3.

M/ Tgl

10. Md. Tayab Ali ,
son of Late Kudrat Ali ,
Village- Kaniha, P.O. Kaniha,
P.S. Rangia, District- Kamrup,
Assam.

11. Shri Subhas Sarkar,
son of Shri Sudhir Sarkar,
Village Narendra Palli, Rangapara,
P.O. & P.S. Rangapara,
District- sonitpur, Assam.

12. Shri Gautam Sarkar ,
son of Late Shashi Bhusan Sarkar,
Village- Namanigaon, P.O. & P.S.
Rangapara, District- sonitpur,
Assam.

- Applicants

- versus -

1. Union of India ,
Represented by General Manager,
N.F.Railway, Maligaon ,
Guwahati - 11.

2. Chief Personnel Officer,
N.F.Railway, Maligaon,
Guwahati - 11.

contd...4.

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3. Deputy Chief Engineer ,
Bridge Line N.F.Railway ,
Maligaon, Guwahati -11.

4. Inspector ,
Bridge Line, N.F.Railway,
Rangapara North, Assam.

- Respondents.

DETAILS OF APPLICATION :

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :

Order dtd. 28.9.05 issued by the Office of the Deputy Chief Engineer, Bridge Line, N.F.Railway, Maligaon, Guwahati- 11 refusing to register the name of the applicants in the Live Casual Register.

Further, the applicants beg to state that the application is made jointly for common cause of action and the relief sought for herein is identical in nature. The petitioners submitted applications for absorption in the post of Group 'D' being casual labours/ Ex-casual labours as per scheme of the Railway Board's letter dtd.

20.9.2001.

contd...5.

PV 181

Final stage
Final stage
Final stage

COPIES OF ORDER DTD. 28.9.05 AND 20.9.01

ARE ANNEXED AND MARKED AS ANNEXURE- 1 AND 2

2. JURISDICTION OF THE TRIBUNAL :

The applicants declare that the subject matter of which they want redressal is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :

The applicants further declare that the application is within the limitation period.

4. FACTS OF THE CASE :

(i) The applicant No.1 was employed as casual labour in the Railway Department and he rendered his service from 8.4.82 and onwards for more than 150 days and his name was recorded in the service record as casual labour. He submitted several representations before the Railway Authority for permanent absorption but nothing has been done. Again, pursuant to Railway Board's letter NO.E/NG/ii-78/CL/2 dtd. 4.3.87, the applicant submitted another representation on 12.3.87 the receipt of which was acknowledged by the Railway Authority and that was duly forwarded for disposal. But no action has been taken till to-day. The

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showing
proof

applicant craves leave of this Hon'ble Court to annex the aforesaid representation along with other available documents in the hands of the applicant with the application.

A copy of the representation dtd. 12.3.87 is annexed and marked as Annexure- 3.

(ii) The applicant NO.2 was employed as casual labour in the year 1976 and he worked as casual labour from 28.1.76 upto 13.9.83 for all together, more than 354 days. His name was recorded in the service record of N.F.Railway. The applicant submitted several representations before the Railway Authority for permanent absorption in the Group 'D8 post. Again pursuant to Railway Board's letter dtd. 4.3.87, the applicant submitted a representation before the Railway Authority on 10.3.87 the receipt of which was acknowledged and that was duly forwarded for disposal by the Railway Authority.

A copy of representation dtd. 10.3.87 is annexed and marked as Annexure- 4.

(iii) The applicant NO.3 was employed as casual labour in the year 1978 and he rendered his service from 9.1.78 onwards and he rendered service more than 130 days in the Bridge Department of N.F. Railway. The applicant submitted representation

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Ranbir - showing

on 10.3.87 pursuant to the Railway Board's letter dtd. 4.3.87. But the authority has not done anything.

A copy of the representation dtd. 10.3.87 is annexed and marked as Annexure- 5.

(iv) The applicant No.4 was employed as casual labour in the Railway Department and he rendered his service from 29.1.78 upto 15.5.84 all together about more than 374 days and his name was appeared in the list of casual labours. Though the applicant submitted several representations on different dates before the Railway Authority, again on 12.3.87 he submitted another representation before the Railway Authority pursuant to Railway Board's letter dtd. 4.3.87 the receipt of which was duly acknowledged and that was duly forwarded for disposal by the Railway Authority.

A copy of representation dtd. 12.3.87 is annexed and marked as Annexure- 6.

(v) The applicant No.5 was employed as casual labour in the Railway Department and he rendered his services more than 156 days from 27.10.75 to 15.5.76. The applicant submitted several representations before the Railway Authority on different dates for permanent absorption. Again the applicant submitted another representation on 11.3.87

contd...8.

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Part II showing

before the Railway Authority pursuant to Railway Board's letter dtd. 4.3.87. But nothing has been done.

A copy of the representation dtd. 11.3.87 is annexed and marked as Annexure-7.

(vi) The applicant No.6 was employed as casual labour in the Railway Department and he rendered services as such for 744 days from 10.1.78 till 15.1.84 in the Bridge Department, Rangapara and he received CPC scale of pay and his contemporaries persons have already been absorbed in the permanent post and his name was recorded in the service record. The applicant submitted several representations for permanent absorption in Group 'D' post from 15.2.87 onwards but nothing has been done. The representation submitted by the applicant on 13.3.87 pursuant to Railway Board's letter dtd. 4.3.87 could not trace out to be annexed with this application. The copy of the aforesaid representation has been lost while he was coming to Railway Office for enquiry of his representation on 12.4.87.

A copy of the representation submitted on 15.2.87 is annexed and marked as Annexure-8.

(viii) The applicant No.7 was employed in the Railway Department as casual labour at the age of 24 years and he worked from 8.4.82 onwards for more

than 120 days. The applicant submitted several representations before the Railway authority from 1984 to 2004 for permanent absorption. The applicant on 12.4.87 submitted a representation before the Railway Authority pursuant to Railway Board's letter dtd.4.3.87 but nothing has been done.

A copy of representation submitted on 12.4.87 is annexed and marked as Annexure- 9.

(viii) The applicant No.8 was employed in the Railway Department as casual labour and he rendered service in the Bridge Department, under the Bridge Inspector, N.F.Railway, Rangapara for 223 days from 9.1.78 upto 23.5.83 which was recorded in the service book of N.F.Railway as casual labour. The applicant submitted several representations to the Railway Authority for permanent absorption in Group 'D' post from 1984 to 27.1.05 which are still pending and nothing has been done by the Railway authority. Again the applicant submitted a representation on 11.4.87 pursuant to Railway Board's letter dtd.4.3.87 the receipt of which was duly acknowledged and that was duly forwarded for disposal by the Railway authority. Though, the last date for submission of representation was 31.3.87, but the representation was received which was submitted in the month of April, 1987. The Railway Authority did

contd. 10.

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Franklin Choudhury
not raise any objection about the late submission of representation, rather that was forwarded for disposal.

A copy of representation dtd. 11.4.87 is annexed and marked as Annexure- 10.

(ix) The applicant NO. 9 was engaged as casual labour in the Railway Department at the age of 22 years and he worked from 8.4.82 onwards for more than 120 days. The applicant submitted representation on 11.4.87 before the Railway authority pursuant to the Railway Board's letter dtd. 4.3.87.

A copy of representation dtd. 11.4.87 is annexed and marked as Annexure- 11.

(x) The applicant NO. 10 was employed as casual labour in the Railway Department and he rendered services as casual labour from 22.11.77 to 15.5.82 for al togher more than 340 days. His name was appeared in the list of casual labour under BRI/RPAM. His name was recorded in the service record of the Railway authority. He submitted several representations before the Railway authority from 1984 onwards for permanent absorption. Again the applicant submitted another representation before the Railway authority on 12.4.87 pursuant to Railway

M/181 contd... 11.

Board's letter dtd. 4.3.87, the receipt of which was duly acknowledged by the Railway authority and that was forwarded for disposal. The aforesaid representation was not disposed of till today and no communication has been made to the applicant till today.

A copy of the representation dtd. 12.4.87 is annexed and marked as Annexure- 12.

(xi) The applicant No. 11 was engaged as casual labour in the Railway Department in the year 1978 and he rendered services more than 120 days as casual labour. He belongs to SC community. He submitted representation on 11.4.87 before the Railway authority pursuant to the Railway Board's letter dtd. 4.3.87. The applicant is unable to annex the aforesaid representation as there is no copy of the aforesaid representation available with him and the same was not kept by him for future use.

(xii) The applicant no. 12 was engaged as casual labour in the Railway Department and he rendered services as casual labour from 10.1.78 to 15.1.84 for all together 742 days. His name was appeared in the list of casual labour under BRI/RPAM prepared by the Railway authority on 3.1.86. The applicant submitted representation before the Railway authority on 13.3.87 pursuant to Railway Board's letter dtd. 4.3.87 for permanent absorption. But nothing has been done till today.

Revisit
A copy of the list dtd. 3-1-86 is annexed and marked as Ann- 12 (A). Contd... 12.

2/8/1

Further, the applicants beg to state that they worked as casual labours for more than 120 days in the Bridge Line, N.F.Railway, Rangapara and some of the applicants namely Biswanath Mandal, Toyab Ali, Kripa Sankar Tewari, Phatik Chowdhury and Abdul Rahim Khan, the applicant Nos. 6, 10, 4, 8 and 2, they received permanent salary along with bonus. But the Railway authority illegally dropped them from service. At the time of engagement all the applicants were interviewed by the Railway Authority. At present the Railway Authority has driven fresh recruitment in the post of Group 'D' by taking new persons without any experience ignoring the legitimate claim of the applicants. The illegal and arbitrary action ^{on} the part of the respondents in appointing new persons with pick and choose policy is against the service jurisprudence and in violation of fundamental rights of the applicants. All the applicants have their own families without any permanent earning sources. The applicants have been persuading the Railway authority since 1984 till today for permanent absorption in the Group 'D' post. The Railway Board vide its letter dtd. 4.3.87 directed to submit the representations within 31.3.87. Most of the applicants submitted the representations before 31.3.87. A few applicants submitted application in the month of April, 1987 the receipt of which were duly acknowledged and forwarded for disposal without any objection. But nothing has been done by the respondent authorities.

Contd...13.

(M/181)

Being aggrieved by the inaction of the Railway Authority the applicants earlier moved an application before this Tribunal on 21.3.05 being O.A. No. 77/2005 praying for absorption in the Group 'D' post in the Railway Department. The applicants had also filed a Misc. Petition being Misc. Petition No. 75/2005 for condonation of delay. Though there was no delay in filing the application yet for abundant caution the Misc. Case was moved. The Railway authority took several times to obtain instruction and to file affidavit but no instructions or affidavit was filed. Ultimately on 7.6.2005 the matter was disposed of without going to the merit of the application. The Hon'ble Judges of the CAT dismissed the Misc. case without taking into account the merit of the case and the same was dismissed on the ground of delay in filing the application.

Thereafter the applicants moved a writ petition before the Division Bench of the Hon'ble High Court on 22.7.05 being W.P.(C) No.5188/2005 against the impugned order dtd.7.6.05 passed by this Tribunal in Misc. Case No.75/2005 and O.A. No.77/2005. The Hon'ble High Court on 22.7.05 dismissed the application upholding the order dtd.7.6.05 and further respondents are directed to consider the representations submitted by the applicants. Accordingly the Railway authority vide order dtd.28.9.05 passed an order con-

Contd...14.

(H/181)

considering the representations of the applicants purportedly in compliance with the order of the Hon'ble High Court. In the order it is observed that vide Railway Board's letter dtd. 4.3.87 all the casual labours were asked to apply by 31.3.87 for consideration of their cases to Deputy Chief Engineer, N.F.Railway (Bridge), Maligaon. But the applicants failed to prefer representation within that stipulated period i.e. 31.3.87. Hence their names could not be registered in the Live Casual Register. The order has been passed in *haste* manner and without application of mind just to avoid contempt of Court's order. The impugned order is not sustainable in the eye of law and the facts of the case, that the applicants submitted application pursuant to Railway Board's letter dtd. 4.3.87 within the stipulated period. Hence, the applicants have challenged this order dtd. 28.9.05 before this Hon'ble Tribunal.

Copies of order dtd. 7.6.05 and order dtd. 22.7.05 are annexed and marked as Annexures 13 and 14.

5. GROUND FOR RELIEF WITH LEGAL PROVISION :

(a) Deprivation of benefit of absorption of the applicants to the Group 'D' post in the Railway Department in violation of the Railway Board's order (annexure- 2) and in violation of the Railway Board's letter No. E/NG/ii-78/CL/2 dtd. 4.3.87.

Contd... 15.

2/181

- 15 -

(b) Illegal and discriminatory action on the part of the respondents in not considering the case of the applicants for the Group 'D' post .

(c) The violation of principle of natural justice, equity and a dministrative fair play.

(d) The illegal and arbitrary action on the part of the respondents in not considering the representations submitted by the applicants pursuant to Railway Board's letter dtd.4.3.87. The illegal, arbitrary and whimsical action on the part of the respondents in passing the order dtd.28.9.05 observing that the applicants failed to prefer applications within the stipulated period i.e. 31.3.87, is based on wrong conception and mischieved of facts and non application of mind by the Railway authority. In fact the applicants submitted application within the stipulated period .

6. DETAILS OF REMEDY EXHAUSTED :-

Representations submitted by the applicants are not considered by the Railway authority, The applicants prefer this application against the impugned order dtd.28.9.05 passed by the Deputy Chief Engineer, Bridge Line, Maligaon .

2/81

Contd...16.

29
mark. showing

7. MATTER NOT PREVIOUSLY FILED OR PENDING IN ANY
OTHER COURTS :-

The matter was filed and disposed of and not pending in any other Court.

8. RELIEF SOUGHT FOR :-

(a) In the premises as stated above it is humbly prayed that this Hon'ble Tribunal would graciously be pleased to pass order/orders as directions to the respondents to absorb the applicants in Group 'D' post as per scheme of the Railway Board and as per Railway Board's letter dtd. 4.3.87 setting aside the impugned order dtd. 28.9.05 (annexure- 1) passed by Respondent No. 3.

(b) Directions may be given to the respondents to register the names of the applicants in the Live Casual Register and to absorb the applicants in the Group 'D' post.

(c) Pass such any order or orders as to give complete relief to the applicants which the Hon'ble Tribunal may deem fit and proper.

9. INTERNAL ORDER :-

Directions may be given to the respondents to keep 12 posts of Group 'D' in the N.F. Railway vacant till the disposal of the application.

(N/18)

Contd...17.

10. APPLICATION NOT SENT BY POST :-

11. PARTICULARS OF THE POSTAL ORDERS:-

12. Order passed on 2.8.2000 by Hon'ble Tribunal, Calcutta in O.A. 160 of 1990 directing the Railway Authority to absorb the applicants in the post of Khalasi. The case of the applicants is also similar to the aforesaid applicants of O.A. 160 of 1990 who get relief.

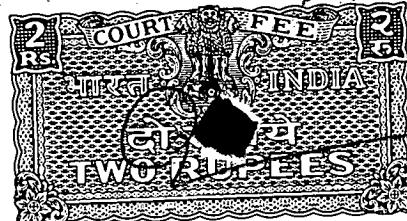
A copy of the order dtd. 2.8.2000 is annexed and marked as Annexure- 15.

13. LIST OF ENCLOSURES :-

- i. Order dtd. 28.9.05
- ii. Order dtd. 20.9.01.
- iii. Representations and other documents of the applicants
- iv. Order dtd. 7.6.05 passed in Misc. Case No. 75/2005 and O.A. No. 77/2005.
- v. High Court's order dtd. 22.7.05 in W.P.(C) No. 5188/2005.
- vi. Order dtd. 2.8.2000 passed in O.A. No. 160/1990.

2/18/11

Verification 18.



-18-

3)

VERIFICATION

I, Shri Phatik Choudhury, aged about 45 years, son of Late Abdul Haque Choudhury, resident of village- Rangapara, P.O. Rangapara, District- Sonitpur, Assam, on my behalf and on behalf of other applicants as authorised me by them, do hereby verify the statements made in the paragraphs 2, 3, 4 (xi) (xii) partly, 5, 6, 7, 8, 9, 10, 11, 12 are true to my knowledge; those made in the paragraphs 1, 4 (i) (ii) (iii) (iv) (v) (vi) (vii) (viii) (ix) (x) 4 (xii) partly being matter of records are true to my information derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal and I have not suppressed any material fact.

And I sign this verification on this 18th day of January, 2006.

Identified by me

Satyendra Das
Advocates clerk
18-01-06

Phatik Choudhury

APPLICANT

~~swearingly affirmed before me by the deponent
who is personally known to me/ identified by
Shri / Smti~~

S. Das Advocate
Jyoti Choudhury
Sheristadar,

Office of District Judge, Karimganj
Assam

18/1/06



- (9) -

ANNEXURE 1

32

N.F. RAILWAY

OFFICE OF THE
DY.CE/BR/MLG

Dated 28.09.2005

NO EW/261/1

Sri Phatik Chowdhury & 11 others
S/o Abdul Haque Chowdhury
VIII & P.O. Ranga Para
Dist. Sonitpur (Assam)

Sub : Compliance of Judgment / Order – WP (C) No. - 5188/05,
passed by the Hon'ble High Court/Gauhati in Sri Phatik
Chowdhury and 11 others - vs -- Union of India & others.

Ref : Representation of Sri Phatik Chowdhury & 11 others Dt. 12.8.05.

The Competent Authority has gone through the representation of applicants and judgement / order of the Hon'ble High Court / Gauhati in WP (C) No. 5188/05 dated 22.07.2005 and is observed as under:-

The applicants filled O.A. No. 77/05 and Misc case No. 75/05 which were dismissed on the ground of limitation. Thereafter being aggrieved of the order of Hon'ble Tribunal they filed WP (C) No. 5188/05 in the Hon'ble High Court / Gauhati. But the same has also been dismissed by the Hon'ble High Court/Gauhati with the following observation.

We find that the learned Tribunal in passing the impugned order has committed no illegality and hence, the petitioners are not entitled to any relief. Accordingly, the petition shall stand dismissed. However, the dismissal of this petition will not be a bar on the part of Respondent authority to consider the representation, if any, filed by the writ petitioners within a period of six months.

Accordingly, the Competent Authority has consider the representation of the applicants in compliance of the above order. It is observed that as per Railway Board's letter No. E/NG/II-78/C/2 dt. 4.3.87, circulated vide GM (P) / MLG letter No. E/57/0-Pt.XI (C) dt. 13.3.87, all the Casual Labour were asked to apply by 31.3.87 for consideration of their cases to Deputy Chief Engineer (N.F. Railway (Bridge), Morigaon. But the applicants failed to prefer representation within the stipulated period i.e. 31.3.87. Hence their names could not be registered in the Live Casual Register. It is not possible to accommodate them at this distant date.

This complies Hon'ble High Court / Gauhati dated 22.7.05.

Abdul
28/9/05
DY.CE/BR/MLG

Certified to be true Copy

*My
Advocate*

REC'D - 20-3-03
No. 1757/CE/AT/ATC

To
GM/IG, GM (CON), MLO, AGM/MLG,
All PHODs, All DHMs, ADMs, All DPOs,
All CME/NCMs, DMS, All DAs, JAO/BRCE, DRSs,
All ADs, All Dev/MLG, Dev/DArt,
All Area Manager, All SP/IMs (D), DSD/RMVs,
All Non-divisionalized Units, All SPUs & MUs, EOs,
The GEs/NFRBUs, NFIRUs, AISCTREAs & MTOBCEAs/MLGs.

absorption in the Railways of ex-casual
Labour borne on the Live/Supplementary
Live Casual Labour Registers.

copy of Railway Board's letter No. E(NG)11/99/CL/19 dated 20.9.2001 (RB No. 150/2001) for the above subject is forwarded for information and necessary action. Board's letter dated 25.7.99, 11.1.99 and 28.2.2001 are referred to in their present letter.

Board's letter No. 11/99/CL/19 dated 25.7.99

1. E(NG)11/99/CL/19 dt. 25.7.99

REC'D 8/10E/227/144 Pt. IX (C) dt. 27.8.01

2. E(NG)11/99/CL/19 dt. 11.1.99

REC'D 8/85E/227/144 Pt. IX (C) dt. 12.2.01

3. E(NG)11/99/CL/19 dt. 28.2.2001

REC'D 9/14E/37/01 dt. 21.3.2001

Dr. G. Johnson
D. O. I.

Copy of the Board's letter No. E(NG)11/99/CL/19 dated 25.7.99
for absorption in the Railways of ex-casual labour borne on
Live/Supplementary Live Casual Labour Registers.

On 10th October 67 of this year, a letter of even number dated 25.7.99 (12.01) relaxation of upper age limit for absorption of ex-casual labour borne on Live Casual Labour Supplementary Live Casual Labour Registers has been decided upto 40 years in the case of general candidates, 43 years in the case of OBC candidates and 45 years in the case of SC/ST candidates, provided that they have put in minimum three years service in continuous spell or in broken spells as per instructions contained in this letter. The letter No. E(NG)11/99/CL/19 dated 25.7.1999 is read with their letter No. E(NG)11/99/CL/19 dated 11.1.1999.

The question of removal of minimum three years service condition (continuous or broken) for the purpose of grant of age relaxation to ex-casual labour as mentioned above has been taken up in the PNM-NFIR vide agency letter No. 41/2001. AIRB have also taken up the question of enhancing the upper age limit. The matter has been partly considered by this Ministry. It has been decided that in partial modification of the instructions quoted above, the ex-casual labour who had put in maximum 120 days casual service, whether continuous or in broken spells and were usually engaged in casual labour within the prescribed age limit of 33 years (for OBCs) and 35 years (for SC/ST candidates) would be given preference upto a higher age limit of 40 years. In the case of general candidates, 43 years in the case of OBCs and 45 years in the case of SC/ST candidates. Other provisions for such absorption in Group 'D' will remain unaltered.

It has also been decided that the ex-casual labour, who has one eligible son, of above modification will be considered for absorption with preference upto a higher age limit of 40 years.

(Devil Chhikua)

above letter for signature

R. J. Bhagat

to be fore
marked
well

Certified to be true Copy

My
Advocate

(Type Copy)

RECT - 923.

NO. E 757/0 Pt.XIII (C)

To,

GM/MLG, GM(CON)/MLC, GM/MLG,
All PHODs, All DRMs, Sr.DFOs,
Dy. CME/ ERGs, DBMs, All DAGs, WAO/WBQs, DBMs,
All AEMs, Sr. DEN/MLG, DEN/ DBRT,
All Area Manager, All Sr. DME(D), OSD/RNY,
All Non-Divisionalised Units, All SPOs
The GS/NFREU, MFRWU, AISCTREA & NFROECEA/MLG.

Sub:- Absorption in the Railways of Ex-Casual Labour
borne on the Live/supplementary Live Casual
Labour Registers.

A copy of Railway Board's Letter No. E(MD) 11/
99/01/99 dated 20.9.2001 (RBE No. 190/2001) on the
above subject is forwarded for information and nece-
ssary action. Board's earlier letters 25.7.91, 11.1.99
and 28.2.2001 as referred to in their present letter
were circulated as under : -

<u>Board's letter No. & Dtd.</u>	<u>This Office</u>
1.E (NG) 11/91/CL/71, dt. 25.7.91	RECT 910E/227/144/Pg.IX(C) dtd. 28.1.91.
2.E (NG) 1-95/PR-1/1 dt. 10.1.90	RECT 993E/227/144.Pt.IX(C) dtd. 18.2.94.
3.E (NG) 10-99/CL/19, dt. 28.2.01	RECT 914 E/57 GP, dtd.

COPY of the Railway Board's letter No. E (NG)
11/99/CL/19 dated 20.9.01 .

Sub:- Absorption in the Railways of Ex-Casual labour
borne on the Live/supplementary Live Casual
Labour Registers.

In terms of para 6 of this Ministry's letter of
even number dated 28.12.02 relaxation of upper age limit

contd...2.

Certified to be true copy

My
Advocate

for absorption of ex-casual labour borne in Live Casual Labour/ supplementary Live Casual Labour Registers has been added upto 40 years in the case of general candidates, 43 years in the case of OBC candidates and 45 years in case of SC/ST candidates provided that they have put in minimum 3 years service in continuous spells as per instruction contained in this Minister's letter No. E(NG)/91/C/21 dtd. 27.1.91 read with their letter No. E(NG)/ dtd. 11.1.99.

2. The question of removal of minimum three years service conditions (continuous or broken) for the purpose of grant of age relaxation to ex-casual labours as mentioned above has been taken up by in the PNM-NPIR vide agenda item No. 41/2001. AIRF has also taken up the question of announcing the upper age limit. The matter has been carefully considered by this ministry. It has been decided that in partial modification of the instruction quoted above the ex-casual labour who had put in minimum 120 days casual service, whether continuous or in broken spells and were initially engaged as casual labours within the prescribed age limits of 28 years for general candidates and 33 years for SC/ST candidates would be given age relaxation upto the upper age limit of 40 years in case of general candidates and 43 years in case of OBC candidates and 45 years in case of SC/ST candidates. Other provisions for their absorption in group 'D' will remain unaltered.

3. It has also been decided that the ex-casual labour who were eligible in respect of the above modification will be considered for absorption with prospective effect.

4. Please acknowledge receipt.

Sd/-
(Devika
Executive Director ...
Railway Board.

To
The DY.CE/BR/MLG.
N.F.Rly.

Through a BRI/RPAN, N.F.Rly.

Sub : Application for the post.

As per General Manager (P) N.F.Rly. MLG's letter No. E/57/6/
Pt.XI(C) dt. 13.3.87. I would like to submit the application for
appointment.

I have furnished the following documents for your kind consider-
ation please.

1. Name :- S. Japan Rly
2. Father's Name :- R.D. Maroda Rly
3. Date of birth :- 21.7.59
4. Permanent Address :- 577 ACO colony, Bhowa.
P.O. Rangajpur
District: Bantipore (Mysore)
5. Present Address :- — — —
6. Educational qualification :- Read up to 10th Std
7. Personal marks of identification :- 10 cut mark on the right leg.
8. Office, department & place :- BRI office/ABW, Bally (Brs.)
in which initially engaged. On 17.3.87
9. Office, department & place :- BRI office/ABW, (Bally, Brs.)
from which finally discharged. On 17.3.87
10. Date of discharged and reasons :- 17.3.87. Due to Painting work
for the same.
11. Whether employed at present, and if so, details. — NO —
12. Two attested copies of Casual Labour :- One copy of Casual
Card or any other proof of his Casual Labour, which is attested
Labour Service, should accompany the application.
13. An attested copy of photograph and attested L.T.I. should also
accompany the application.
14. Any other relevant information :- — — —

Forwards to
Chief Engineer
Please

Bridge Inspector
N.F.Rly. / RPAN

Yours faithfully
S. Japan Rly

Certified to be true Copy

My
Advocate

6

123/89
certified
27/3/89

To

The Dy. CE/BR/LINE/MLG
N.F. Railway.

Through :- SSE/BR/RPAN

Sub:- Prayer to observe vice vacancy.

Ref:-

Sir,

I beg to say that I have come to know that ex-casual labour of your Department are to be posted vice vacancy of Khalasi in your department. I put forward my candidate for the post as I have worked as casual labour in your department as follows:-

<u>From</u>	<u>To</u>	<u>Total Days</u>
1. 8.1.82	19.5.82	→ 41 days
2.		
3.		
4.		
5.		

Since I have no job and hopefully waiting to get justice from the administration. I request your honour to consider me as a candidate for the post, ~~of~~ sympathically and give me a chance to serve and to save my family from starvation.

~~One certificate
for
candidate
for
posting
please.~~

27/1/05
S. Section Engineer (Bridge)
N.E.R.R. Bangalore North

Yours faithfully,

✓ Srinivasapuri 24/

Ex-casual Labour
under BRI/RPAN

R.S.
27/1/05

✓ Srinivasapuri

Bridge Inspector
H. P. M. / R.P.A.N.

N.F.Rly.
D.Y.CE/BR/MLG.

Dt: 10.9.87.

Through : BRI/RPAN, N.F.Rly.
Sub: Application for the post.

As per General Manager (P) N.F.Rly. MLG's letter No. E/57/61 Pt. XI (C) dt. 13.3.87. I would like to submit the application for appointment.

I have furnished the following documents for your kind consideration please.

1. Name :- *Abdul Rahim Khan*

2. Father's Name :- *Lt. Ranjjan Khan*

3. Date of birth :- *15.12.58*

4. Permanent Address :- *Abdul Rahim Khan
c/o Ranjjan Khan
Rangapara Ward No. 1
P. O. Rangapara Sonitpur (Assam)*

5. Present Address :- *— N/A —*

6. Educational qualification :- *One Blackmail on the Chest*

7. Personal marks of identification :- *One Blackmail on the Chest*

8. Office, department & place :- *BRI/Office/RPAN on 28.1.76 & 11.3.76
in which initially engaged. Engg. (Pvt)*

9. Office, department & place :- *— N/A —
from which finally discharged. 6.3.76 & 5.5.76 Due to*

10. Date of discharged and reasons :- *Painting work
for the same.*

11. Whether employed at present, and :- *— N/A —
if so, details.*

12. Two attested copies of Casual Labour :- *Two copy of Casual
Labour certificate is attached
here with.*

13. At attested copy of photograph and :- *One copy of photograph is
attached herewith.*

14. Any other relevant information :- *— N/A —*

*Forwarded to
Supt. Master
N.F.Rly./RPAN*

Yours faithfully,

Abdul Rahim Khan

Certified to be true Copy

*My
Advocate*

To

The Dy CE/BR/LINE MLC
N.F.Railway

Through :- SSE/BR/RPAN.

Sub:- Prayer to observe vice vacancy.

Ref:-

Sir,

I beg to say that I have come to know that ex-casual labour of your department are to be posted vice vacancy of Khalasi in your depart. I put forward my candidate for the post as I have worked as casual labour in your department as follows:-

<u>From</u>	<u>To</u>	<u>Total Days</u>
1. 28.1.76	6.3.76	= 38 days
2. 11.3.76	5.5.76	= 52 days
3.		— 90 days
4.		
5.		

Since I have no job and hopefully waiting to get justice from the administration. I request your honour to consider me as candidate for the post, sympathically and give me a chance to serve and to save my family from starvation.

Yours faithfully,



Ex-casual Labour
under BR/BRPAN.

249 of M.L.
Abdul Rahim
B.M.

27/1/05

27/1/05
Date
Signature
for a month

27/1/05

The D.Y.C.E/DR/MLG.
H. F. RLY.

Through : B.R.I./R.P.M.H. F.R.L.Y.

Dt: ... 10.3.87 ...

Sub : Application for the post.

As per General Manager (D) H. F. RLY. MLG's letter No. E/57/0/
D.R.XI(C) dt. 13.3.87 I would like to submit the application for
appointment.

I have furnished the following documents for your kind consider-
ation please.

1. Name :- *Sri K. Venkayya Gostwami*
2. Father's Name :- *Shanti Narayana Gostwami*
3. Date of birth :- *5.12.60*
4. Permanent Address :- *Ward 10 Loco colony/10/10
P.O. Lingapura Sonipur (Assam)*
5. Present Address :- *W.C. -*
6. Educational qualification :- *N.V.T.L. -*
7. Personal marks of identification :- *"Cuckoo on the left hand".*
8. Office, department & place :- *DR. Office/R.D. Engg. Bldg. Bld
In which initially engaged. DR. 9-1-78 & 27-1-78*
9. Office, department & place :- *W.C. -*
from which finally discharged.
10. Date of discharged and reasons :- *25.1.78 & 27.3.78 Due to family
for the same.*
11. Whether employed at present, and if so, details. *W.C. -*
12. Two attested copies of Casual Labour Card or any other proof of his Casual Labour Service, should accompany the application. *The two Casual Labour
Certificates are enclosed herewith.*
13. An attested copy of photograph and a letter of L.T.L. should also accompany the application. *One copy of photograph is
enclosed herewith.*
14. Any other relevant information :- *N.V.T.L. -*

*Yours faithfully,
D.Y.C.E. H. F. RLY.*

*Mobile Inspector
N. E. Rly. / R.P.M.*

Certified to be true Copy

*My
Advocate*

To

The Dy.CE/DR/LINE/MLG
N.E.Railway
Through :- SSE/BR/RFAN
Supr-prayer to observe vice vacancy.

Ref:-

Sir,

I beg to say that I have come to know that ex-casual labour of your Department are to be posted vice vacancy of Khalasi in your department. I put forward my candidate for the post as I have worked as casual labour in your department as follows:-

<u>From</u>	<u>To</u>	<u>Total Days</u>
1. 9.1.78	25.1.78	17 Days
2. 29.1.78	27.3.78	58 "
3.		
4.		
5.		
		75 Days

Since I have no job and hopefully waiting to get justice from the administration. I request your honour to consider me as a candidate for the post, sympathically and give me a chance to serve and to save my family from starvation.

Yours faithfully,

चंद्रीय जीरामी

Ex-casual Labour
under BRI/RFAN

Forwarded for
disposal please
After approval (RJ)
L.H.D. (Signature)
Sr Section Engineer(BR/RFAN)
N.E.R. Rangapara North

RJ
PZ 25

-29-

To
the D.Y.C.E./DR/MLG.
H.P.R.L.Y.

Through a L.R.I./R.P.M.H., H.P.R.L.Y.

Date 12/12/1987

Sub : Application for the post.

As per General Manager (P) H.P.R.L.Y. MLG's letter no. E/57/0/ PE.XI(C) dt. 13.3.87, I would like to submit the application for appointment.

I have furnishing the following documents for your kind consideration please.

1. Name :- *Kripa Kumar Sengar*
2. Father's Name :- *Pradeep Kumar Sengar*
3. Date of Birth :- *7.12.60*
4. Permanent address :- *101, Howlonga Nabil
P.C. Lalitpur
R.D. Srinagar (Kashmir)*
5. Present Address :- *R.D. Srinagar*
6. Educational qualification :- *Matric.*
7. Personal marks of identification :- *1" tattoo on the hand.*
8. Office, department & place in which initially engaged :- *DR, Office (Sup. B)
On 27-1-78 & 22-5-78*
9. Office, department & place from which finally discharged. :- *R.D. Srinagar*
10. Date of discharged and reasons :- *Project & 22-5-78 Replaced by work.*
11. Whether employed at present, and if no, date :- *No*
12. Two attested copies of General Labour Card or any other proof of his General Labour Service, should accompany the application. *The copy General Labour Card is attached herewith*
13. An attested copy of photograph and a letter of L.M.L. should also accompany the application. *The copy photograph is attached herewith.*
14. Any other relevant information :- *None*

Yours faithfully,
गृहीत वाले के नाम

Sub Inspector
H. P. R. L. Y. / RPAN

Certified to be true Copy

My
Advocate

To

The Dy CE/BR/LINE MLG
N.F.Railway

Through :- SSE/BR/RPAN

Sub:- Prayer to observe vice vacancy.

Ref:-

Sir,

I beg to say that I have come to know that ex-casual labour of your department are to be posted vice vacancy of Khalasi in your depart. I put forward my candidate for the post as I have worked as casual labour in your department as follows:-

<u>From</u>	<u>To</u>	<u>Total Days</u>
1. 27-1-78	22-3-78	55 days
2. 25-1-78	22-5-78	59 days
3.		
4.		117
5.		

Since I have no job and hopefully waiting to get justice from the administration. I request your honour to consider me as candidate for the post, sympathically and give me a chance to serve and to save my family from starvation.

Yours faithfully,

महाराजा रामराम

Ex-casual Labour
under BR/ RPAN.

23/1/05
23/1/05
Ex-casual Labour
under BR/ RPAN.

Ex-casual Labour
under BR/ RPAN.

Ram

23/1

To,
The D.Y.C.E/BR/MLG.
N.F.Rly.

Through a B.R.I./R.P.A.N, N.F.Rly.

Dt: 11.3.87...

Sub : Application for the post.

As per General Manager (P) N.F.Rly. MLG's letter No. E/57/0/ Pt.XI(C) dt. 13.3.87. I would like to submit the application for appointment.

I have furnished the following documents for your kind consideration please.

1. Name :- Shri Ram Pratap Bhattacharya
2. Father's Name :- Smt Narayan Bhattacharya
3. Date of birth :- 7.10.57
4. Permanent Address :- Vill. Rly. Daco Colony/R.P.A.N.
P.O. Rangapara, Sadihpur (Assam)
5. Present Address :- — NO —
6. Educational qualification :- NIL —
7. Personal marks of identification :- One black mole on the face.
8. Office, department & place :- B.R.I./Office/100, Buggi-Pur
in which initially engaged. On 27.10.75 & 23.2.76
9. Office, department & place :- — NO —
from which finally discharged.
10. Date of discharge and reasons :- On 31.7.76 & 15.8.76 Due to
for the same. Painting work.
11. Whether employed at present, and if so, details :- — NO —
12. Two attested copies of Casual Labour :- Two nos. Casual labour
Card or any other proof of his Casual Labour Services, should accompany the application. Certificate is attached herewith.
13. At attested copy of photograph and :- One copy of photograph is
attested L.T.I. should also accompany the application.
14. Any other relevant information :- — NIL —

Yours faithfully,

21/3/1987

*Forwarded for
disposed of
Bilage Inspector
N. F. Rly. / R.P.A.N*

Certified to be true Copy

*My
Advocate*

The Dy. CE/BR/LINE/MLG
N.E. Railway.

Through :- SSE/BR/RPAN

Sub:- prayer to observe vice vacancy.

Ref:-

Sir:-
I beg to say that I have come to know that ex-casual labour of your Department are to be posted vice vacancy of Khalasi in your department. I put forward my candidate for the post as I have worked as casual labour in your department as follows:-

FROM	TO	Total DAYS
1. 27/10/75	8/1/76	71 & 07s.
2. 23/2/76	15/3/76	82 "
3.		
4.		
5.		
		156 & 07s

Since I have no job and hopefully waiting to get justice from the administration. I request your honour to consider me as a candidate for the post, & sympathetically and give me a chance to serve and to save my family from starvation.

yours faithfully,

RAJATI BHAT

Ex-casual Labour
under BRT/RPAN

For consideration
of proposed post
and appointment
in the department
of the Government
of the State of
H.P. Kangra North

Parbhoo

କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା
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କିମ୍ବା କିମ୍ବା

TRUE COPY

N.F.Rly,
Service Records.

Certified that Sri. Ram Prakash Bhagati S/o Satya Narayan Bhagati ex-casual labour in collection of Vill-Charasi Mathia Distt- Rohtak of "ihar" work under SP/BR/RPAH from 27-10-75 to 8-1-76 and 23-2-76 to 15-5-76 Total-156 Days.
This is as per office records of under signed.

Date :- 24.3.99

24/3/99
R. S. R. M. R. P. A. H.
S/o. Engg. / Bridge
R.P.A.H. (S/o. Engg. / Bridge) R.P.A.H.

Through : M.Y.O.S/Prison Dept.,

Date: 15/2/87

31/2/

I have the honour to state the following lines for your kind consideration and favourable order please.

That Sir, I was at home at the time of screening test as my father attack with heart disease.

So, you are requested to call me for next screening test considering the cause mentioned above and save me from starving in this hard days for which act of your kindness I shall remain ever grateful to you.

You're faithfully,

Biswanath Mendal
(Biswanath Mendal)



RECORD OF SERVICE

AS CAPTAIN LIMMER

Name :- Biswanath Mendal

Father's Name :- Lakher Mendal

Scheduled Caste or Not :- Scheduled Caste.

Date of appointment :- 10. 1. 78

From

To

Date of discharge

10.1.78	25.1.78	Painting of Br. No. 203 (Ranga) and Br. No. 240	26.1.78 (16)
20.1.78	20.3.78	Cleaning, In E.P. Room Section.	21.3.78 (51)
25.3.78	22.5.78	Painting of Br. No. 114, 125 142 & 145 between 10th & 11th floor.	22.5.78 (55)
20.4.78	15.4.78	Painting of Br. work between 11th & 12th floor	15.4.78 (135)
20.6.78	15.1.84	revision to 43 decking position between 12th-13th floor	16.4.84 (483)

Signature of designation of subordinte
Incharge Br. 1st. Inspector P. E. M.Y.O.S.

Certified to be true Copy

My
Advocate

To
The DY.CE/BN/L/MLG,
N.F.Rly/Maligaon.

Through : BRI/RPAN.

Respected Sir,

Sub :- An appeal for absorbtion in Casual Labour.

I the undersigned with due respect and humble submission beg to lay the following few lines for your kind and sympathetic consideration and favourable orders.

My name is Sri ... Bishwanath ... ~~mandal~~
and I am one of the surplus casual labour of the Bridge Division of
this Rly. I worked for total record of ~~days in working days~~
following given below :-

10.1.78	25.1.78	Painting of Bri No.283 (Ranga) and Br. No.240	26.1.78
29.1.78	20.3.78	(Dicrang) in NLP/RPAN Section.	23.3.78
25.3.78	22.5.78	Rebuilding of Br.No. 114, 125, 142 & 145 between RNY/RPAN section.	28.5.78
2.12.81	15.4.82	Rebuilding of Br.Works between NLP/RPAN section.	15.4.82
20.9.82	15.1.84	Provision road decking works between MZS/NLP section.	16.4.84

A photostate copy of my casual labour service book is attached herewith in support of the above, I was discharged on completion of works. But I was screened by the Bridge division in 1979 vide Asst. Bridge Engineer.

Hope you will kindly grant my humble prayer and save me from hardship of unemployed at your earliest convenience. I am ready to work at any place wherever you will kindly post me.

Yours faithfully,

Sri : Bishwanath Nirmalak

c/o Sri monalal prasad

627293/0

Loco colony
Rangmanchar

सं/No.....

५० शी० रेलवे / H. F. RAILWAY

सामाजिक/विभाग

Office / Department BPT/1x1/m133

प्रारंभिक पदजूर में रोबा का रेकार्ड

Service book for Casual Labour

पुरा नाम साक-साक

1. Name in full BISWANATH MANDAL
(In Block letters)

पिता का नाम

2. Father's Name Lalku MANDAL

जन्म-तिथि

3. Date of Birth 11/11/1911

प्रारंभ संचयित साकरी प्राने के समय चालु

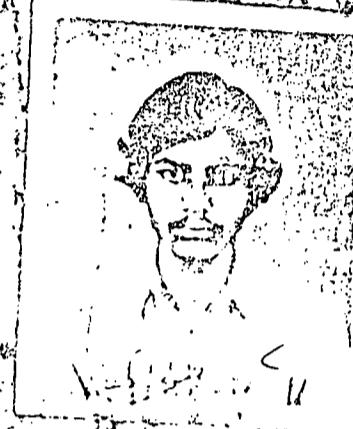
4. Age at initial/casual employment

17/Year 113/months

शरीर पर पहचान के लिन्ह

5. Personal marks of identification
पर्सनल मार्क्स ऑफ इडेन्टिफिकेशन

6. Nature of job on initial
employment Casual Labour



११/११/१९११

१२. प्रथम नियुक्ति प्रनाल पर्मिलन का दरता १९४२

Signature of the First Appointing Senior Supervisor

RECORD OF SERVICE
AS CASUAL LABOUR

NAME *Dishonath Mandal*
FATHER'S NAME *Dishonath Mandal*
SCHEDULE CAST OR NOT *NO*
DATE OF APPOINTMENT *25.3.78*

PERIOD OF EMPLOYMENT	FROM	TO	NATURE OF ASSIGNMENT	DESIGNATION OF SUPERIOR & DATE	DATE OF DISCHARGE
----------------------	------	----	-------------------------	--------------------------------------	-------------------------

23-5-78 - 22-5-78 *Debudder work at Bokaro* *22.5.78*
11, 12, 13, 14, 15 between RAY
KPWN Section.

Attested

21/4/83
विद्युत विभाग रेलवे
Assistant Divisional EEC
प. ए. रेलवे रायपुर रेल
रेलवे/Bangalore Bldg

22.5.78
11, 12, 13, 14, 15 between RAY
KPWN Section.

DELEGATION & SIGNATURES
OF SUBORDINATE IN CHARGE.

कानिगत यात्राके दृष्टि में सेवा का रेकार्ड

क्रम संख्या Sl. No.	नोकरी की अवधि Period of Employment में/From तक/To	इसी की विवरण Nature of assignment
1	2	3
1	10/78 15/78	Painting of Br. no 283 R.P. - n, section
2	29/78 20/78	Painting of Br. no. in R.P. - n
3	2/81 15/82	Painting of 2-2 208 & 250 for A.P.C. R.P. - A.P.C.
4	20/82 15/84	Painting of 2 R.P. No. Br. 2-2 on Ground R.P. - A.P.C. 800 mts A.P.C. - R.P.C. 800 mts

A.P.C. 800 mts

श्री रामपाल अधिकारी (पुल)
इन्जीनियर ब्रिज, रामपाल
Sr. Section Engineer(Bridge)
N.E.R.I.Y. Rangapara North

Record of Service as Casual Labour.

Nature of assignment	तारीख सहित पर्यवेक्षक का हस्ताक्षर और पदनाम Signature and designation of the Supervisor with date
(Range) 8 mtr	5
290 (incorrect) section	
164, 1433180, 18 Section - Bridge	Bridge Inspector (Spl) E.I. Railways, Dhemaji
Kaj 2.80 on Ground R.P. - A.P.C. 800 mts	Bridge Inspector (Spl) E.I. Railway, Dhemaji
Affected	

प्राप्ति 24/10

विभागीय ब्रिज इंजीनियर

Assistant Divisional Bridge

1. श्री. रामपाल अधिकारी

To.

The DY.CE/DR/MLG.
N.F.Rly.

Through s BRI/RPAN, N.F.Rly.

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ANNEXURE-A

Dt: 12.4.87....

Sub: Application for the post.

As per General Manager (P) N.F.Rly. MLG's letter No. E/57/0/Pt.XI(C) dt. 13.3.87 I would like to submit the application for appointment.

I have furnished the following documents for your kind consideration please.

1. Name :- Abd. San Mohamed Ali
2. Father's Name :- Abd. Nasir Ali
3. Date of birth :- 27-1-61
4. Permanent Address :- 1107, Sector 10, Gurgaon (Haryana)
P.O. Khargpur, Haryana (Hissar)
5. Present Address :- AC
6. Educational qualification :- 12th upto 10th
7. Personal marks of identification :- Handwritten marks on the right hand
8. Office, department & place in which initially engaged. :- Post Office, Pavan (C.P.) Kargpur
9. Office, department & place from which finally discharged. :- AC
10. Date of discharge and reasons for the same. :- 10.5.82
11. Whether employed at present, and if so, details. :- AC
12. Two attested copies of Casual Labour :- Two copies of Certificate Card or any other proof of his Casual Labour Service, should accompany the application.
13. An attested copy of photograph and :- A copy of photograph is attested L.T.I. should also accompany the application.
14. Any other relevant information. :- NA

66/1000/106
Bridg. Inspection
N. F. Rly. / RPAN

Yours faithfully,

S. M. A. C.

Certified to be true Copy

My
Advocate

12/4/87

Fig. 1. $\sigma \sqrt{24/L} / \text{h.e.}$

卷之三

200 mg of BDNF / 500 μ M, N₂, R₂, RL.y.

...11:4:87:....

۲۷

Section 10. Application for the po

As soon as possible. Manager (P) N. F. Rly. "LG's letter No. 8/57/6/1
I would like to submit the application for
the above mentioned.

I have furnished the following documents for your kind
information please.

1. Name of the person :- Sri FatiK CHOWDHURY
Abdu HAK
Late Format Chowdhury.

2. Date of Birth :- 29.1.59.

3. Date of Birth :- 29.1.59.

4. Present address :- Sri FatiK Chowdhury.
Ward No 4, Rangapara Town.

5. Permanent address :-
- 00 - P.O. Rangapara.
Dist. Scottpur.

6. Educational qualification :- Read up to Class VII.

7. Physical mark of identification :- About 1" cut-mark on
right leg.

8. Office, department, place :-
for which he is to be engaged. BPI office, Engg(Br) Rangapara

9. Office, department, place :-
from which he is to be discharged. BPI office, Engg(Br) Rangapara

10. Date of Discharge and reasons :- 27.3.078. Due to
for his own composition of painting

11. Month or day of his present, and :- WORK
All the detail. NIL

12. Any attached copies of Casual Labour :- Two Copies of Casual
Labour Card is attached
here with.

13. An attested copy of photograph and :- one Copy of photograph
attested to be should also
accompany the application. is attested here with.

14. Any other relevant information :- NIL

Yours faithfully,

Pratik shoveling -

intended to be true copy

My
S. 1900

To:-

The Dy.CE/BR/LINE/MLG

N.F.Railway.

Through :- SSE/BR/RPAN

Sub:- Prayer to observe vice vacancy.

Ref:-

Sir,

I beg to say that I have come to know that ex-casual labour of your Department are to be posted vice vacancy of Khalasi in your department. I put forward my candidate for the post as I have worked as casual labour in your department as follows:-

<u>From</u>	<u>To</u>	<u>Total Days</u>
1. 9. 1. 78	25.1.78	= 17
2. 29.1.78	27.3.78	= 58
3. 25.3.78	22.5.78	= 58
4. 29.12.82	23.5.83	= 116
		<u>279 days</u>

Since I have no job and hopefully waiting to get justice from the administration. I request your honour to consider me as a candidate for the post, of sympathically and give me a chance to serve and to save my family from starvation.

Yours faithfully,

Ramli Choudhury

Ex-casual Labour
under BRI/RPAN

बरिष्ठ अनुबंध अधिकारी (पुल)
पु.सी.रेलवे, रांगपारा
Sr. Section Engineer(Bridge)
N.F.RLY Rangapara North

RJ
22/1/85

To
The D.Y.CE/BR/MLG.
N.F.Rly.

ANNEXURE- II

Through : BRI/RPAN, N.F.Rly.

- 42 -

Dt: 11.11.87

Sub : Application for the post.

As per General Manager (P) N.F.Rly. MLG's letter No. E/57/0/ Pt.XI(C) dt. 13.3.87 . I would like to submit the application for appointment.

I have furnished the following documents for your kind consideration please.

1. Name :- S. Sajal R. Dhar
2. Father's Name :- S. M. C. Dhar
3. Date of birth :- 6.3.69 Dera Sacha Sandhu, P.R.PAN
4. Permanent Address :- P.O. Rangpura, Sardarpur, (Punjab)
5. Present Address :- D.O. (Nil)
6. Educational qualification :-
7. Personal marks of identification :- 1" cut mark on the face.
8. Office, department & place :- SSE/BR/RPAN (Engg. Br.) in which initially engaged.
9. Office, department & place :- SSE/BR/RPAN (Engg. Br.) from which finally discharged.
10. Date of discharged and reasons :- 8.1.82 to 15.5.82 for the same.
11. Whether employed at present, and :- Completion of Parting work.
12. Two attested copies of Casual Labour Card or any other proof of his Casual Labour Service, should accompany the application . One copy of casual labour certificate is attested herewith.
13. An attested copy of photograph and :- attested L.T.I. should also accompany the application. One copy photograph is attested herewith.
14. Any other relevant information :- Nil

Yours faithfully,

Sajal Dhar

Bridge Inspector
N. F. Rly. / RPAN

Certified to be true Copy

Me
Advocate

THE EYCE/BR/RR/ME/MG
RR RAILWAY.
through SGE/BR/RPAN

Sub:- Prayer to observe vice vacancy.

Ref:-

Mr.

I beg to say that I have come to know that ex-casual labour in your department due to be posted vice vacancy or placed in your department. I put forward my candidate for the post as I have worked as casual labour in your department as follows:-

<u>From</u>	<u>To</u>	<u>Total Days</u>
8. 1. 82	15. 5. 82	= 38 Days

Red/MS/WS

Since I have no job and hopefully waiting to get justice from the administration. I request your honour to consider my candidate for the post, sympathically and give me chance to work and to save my family from starvation.

*Ex/casual labour
for immediate
dispensation
and placement*

Yours faithfully,

Subash Kumar

Ex-casual labour
under EYCE/RPAN

ANNEXURE - 12

To,
The DY.CE/BR/MLG.
N.E.Rly.

Through s BRI/REAN, N.F.R.L.y.

Dt: 12. 4. 87

Sub : Application for the post.

As per General Manager (P) H.F.Rly.MLG's letter No. E/57/0/Pt.XI(C) dt. 13.3.87 I would like to submit the application for appointment.

I have furnished the following documents for your kind consideration please.

1. Name :- M/s. Thyagaraj, M/s.
 2. Father's Name :- K. Nataraj, M/s.
 3. Date of birth :- 0. 11. 57
 4. Permanent address :- Village, Puthiyarkuppam, Pooshti
 P.O. Kengapara, Kanchipuram (Tirunelveli)
 5. Present Address :- P.O. Post Office, Puthiyarkuppam, M.T.R.C.
 P.O. Kengapara, Kanchipuram (Tirunelveli)
 6. Educational qualification :- M.L.L.B.S.
 7. Personal marks of identification :- "A" tattoo mark on the left cheek.
 8. Office, department & place :- M.R.D. Office, Puthiyarkuppam (Tirupur),
 In which initially engaged.
 9. Office, department & place :- — No —
 from which finally discharged.
 10. Date of discharged and reasons :- 7.1.78 & 5.3.78, 15.5.82
 for the same.
 11. Whether employed at present, and :- — No —
 if so, details.
 12. Two attested copies of Casual Labour :- Two copy of CL Confidential
 Card or any other proof of his Casual Labour Service, should accompany the
 application.
 13. An attested copy of photograph and :- A copy of photograph is
 attested L.T.I. should also accompany the application.
 14. Any other relevant information :- — No —

Yours faithfully,

ରାଜା ହେବାରେ କମ୍ପ୍ୟୁଟର୍

Certified to be true Copy

My
Advocate

सं/No

पारीर पर पहचान के चिन्ह

संस्था/N. E. RAILWAY

पालिय/चमार

Office/Department. B.R.D.I.R.P.O. (Boil)

नियत मजदूर के रूप में सेवा का रेकार्ड

Service book for Casual Labour

पुरा नाम साक्षात्

Name in full MD. TAYAB ALI

(In Block letters)

5. Personal marks of

identification

Left-Hand

प्रारम्भिक नियुक्ति के समय इंयूटी

6. Nature of job on initial
employment

बाये बंगुठे का नियान

L. T. I. of

Tayab Ali



प्रथम नियुक्ति प्रत्येक का हस्ताग

Signature of the First Appointing Senior Supervisor

2. Father's Name Kudrat Ali

जन्म-तिथि

3. Date of Birth

प्रारम्भ संचयनियमित लोकरी पाने के समय आय

4. Age at initial casual employment

वर्ष/Year

माह/month

Age at
initial
employment

Signature

-47-

The Dy.CE/BR/LINE/MLG
N.F.Railway.

Through :- SSE/BR/RPAN

Sub:- Prayer to observe vice vacancy.

Ref:-

Sir,

I beg to say that I have come to know that ex-casual labour of your Department are to be posted vice vacancy of Khalasi in your department. I put forward my candidate for the post as I have worked as casual labour in your department as follows:-

<u>From</u>	<u>To</u>	<u>Total Days</u>
1. 22.11.77	7.1.78	= 17 Days
2. 7.2.78	5.3.78	= 27 "
3. 28.3.78	12.5.78	= 16 "
4. 7.4.82	15.5.82	= 39 "
5.		
		<u>159 Days</u>
		+ <u>215</u>
		<u>374 days</u>

Since I have no job and hopefully waiting to get justice from the administration. I request your honour to consider me as a candidate for the post, & sympathically and give me a chance to serve and to save my family from starvation.

Yours faithfully,

Atq of N.d.
Tayab Ali

Ex-casual Labour
under BRI/RPAN

For immediate disposal please

Yours

Sub: Ex-casual Labour (E.C.L)
qtr, 2017, 2018
Sr Section Engineer (E.C.L)
N.F.Railway Bangalore North

Recd
Bw 28/2/05

List of Casual Labour under BRI/RPAN showing their total number of days a worked in open line and POH who had submitted their application for registration list has been prepared as per seniority.

Sl. No.	Name of Casual Labour	Father's Name	Total No. of days worked in open line	Total No. days a worked in POH	Grand Total No. POH BRI Spl.
1.	Subhash Singh	Tara Chand	309	618	927
2.	Uday Ch. Boro	D. C. Boro	248	194	442
3.	Virgu Nath Yadav	H. N. Yadav	214	x	214
4.	Haci Narayan Boro	B. L. Boro	195	594	
5.	Sadhan Chakraborty	Gonul Chakraborty	187	610	797
6.	Pradip Dhar	P. C. Dhar	187	610	797
7.	Bipul Das	H. Das	186	x	186
8.	Raj Kumar Mandal	H. Mandal	181	503	684
9.	Mil Bahadur Thapa	K. B. Thapa	164	618	782
10.	Ramnath Kalita	R. Kalita	159	386	545
11.	Hubul Ghosh	R. L. Ghosh	146	x	146
12.	Haran Mandal	H. Mandal	144	x	144
13.	Nandakishore Singh	I. R. Singh	134	252	386
14.	Manjit Singh	Ram Lal	132	610	743
15.	Biswanath Mandal	H. Mandal	126	618	744
16.	Gautam Sarkar	S. B. Sarkar	124	518	742
17.	Bagiram Basumatary	H. R. Basumatary	106	461	567
18.	A. R. Khan	Nil	94	261	355
19.	Hiralal Chawhan	H. R. Chowhan	74	433	507
20.	Kripa Tewari	S. R. Tewari	59	315	374
21.	Md. Tahab Ali	Md. K. Ali	37	503	340

Certified that the above statements is prepared and complied with the casual labour register and the above staff had submitted their applications for registration.

Sd/-

BRI/RPAN.

dt. 3. 1. 86.

Certified to be true copy

My
Advocate

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Misc. Petition No.75 of 2005 &
O.A.No.77 of 2005

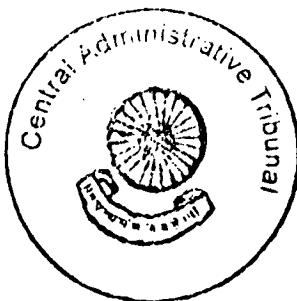
Date of order: This, the 7th Day of June 2005.

HON'BLE MR.JUSTICE G.SIVARAJAN, VICE-CHAIRMAN
HON'BLE MR.K.V.PRAHLADAN, ADMINISTRATIVE MEMBER

1. Shri Phatik Chowdhury
Son of Abdul HAQUE Chowdhury,
Village & P.O.Rangapara,
District Sonitpur
2. Shri Biswanath Mandal,
Son of Lakhian Mandal,
Village & P.O.Rangapara,
P.S.Rangapara,
District-Sonitpur
Assam.
3. Md.Abdul Rahman Khan,
Son of Late Md.Ranjan Khan,
Village & P.O.Rangapara,
P.S.Rangapara, District Sonitpur,Assam.
4. Md.Tayab Ali,
Son of Late Kudrat Ali,
Vill.Kaniha, P.O.Kaniha,P.S.Rangia,District Kamrup.
5. Shri Subhas Sarkar,
Son of Shri Sudhir Sarkar,
Village-Narendra Palli,Rangapara,
P.O.& P.S.Rangapara,
District-Sonitpur(Assam).
6. Tapan Chandra Dey,
Son of Shri Munindra Kr.Dey.
Village & P.O.Rangapara,
P.S.Rangapara,
District-Sonitpur(Assam).
7. Shri Kripa Sarkar Tewari,
Son of Late Boli Ram Tewari,
P.O.Towbhanga, Village-Nabill,
Tezpur,District Sonitpur(Assam).
8. Shri Gautam Sarkar,
Son of Late Shashi Bhusan Sarkar,
Village-Namanigaon, P.O.& P.S.
Rangapara, District Sonitpur,Assam.
9. Shri Ram Pratap Bharati,

Certified to be true Copy

My
Advocate



Son of Late Satya Narayan Bharati,
Village & P.O.Rangapara,
P.S.Rangapara, District,Sonitpur
(Assam).

10. Shri Kanaiya Goswami,
Son of Shri Bali Narayan Goswami,
Village & P.O.Rangapara,
P.S.Rangapara, District-Sonitpur,
(Assam)
11. Shri Sajal Dhar
Son of Shri Matilal Dhar,
Village & P.O.Rangapara,
District-Sonitpur
(Assam)
12. Md. San Mahmad Ali,
Village Agiathuri,
P.O.Dapara,
P.S.Hajo ,District -Kamrup,
(Assam).

Applicants.

By Advocates Mr.T.C.Chutia, Mr.M.Choudhury,
Mrs.N.Nath Ms.B.Deka.

-Versus-

1. Union of India,
Represented by General Manager,
N.F.Railway, Maligaon,
Guwahati-11.
2. Chief Personnel Officer,
N.F.Railway, Maligaon,
Guwahati-11
3. Deputy Chief Engineer,
Bridge Line, N.F.Railway,
Maligaon, Guwahati-11.
4. Inspector,
Bridge Line, N.F.Railway,
Rangapara North, Assam.

Respondents.

By Advocate Mr.S.Sarma, Railway Counsel.

ORDER(ORAL)

SIVARAJAN,J(V.C.)

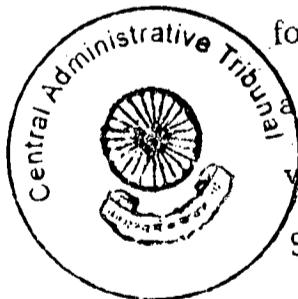
The applicants have stated that they were engaged as Casual Labour in the year 1982-83. In view of the Scheme for assignment of

[Signature]

temporary status and subsequent absorption in the post of Group 'D' of the Railway Department they claimed the benefit of the said scheme. The grievance of the applicants is that though they had produced the relevant records before the Respondents and sought for temporary status and they have not been included in the panel of Casual worker for absorption. The applicants it is stated submitted several representations to the Railway Authority for their permanent absorption but nothing has been done by the Railway Authority so far. The applicants, therefore, have filed this O.A. seeking for directions to the respondents to absorb them in the Group 'D' post in compliance of the communication which is produced as Annexure A/1 dated 20.9.01 issued by the Railway Board.

2. According to the applicants though there is delay in filing the application since their representations had not been disposed of yet, by way of abundant caution they have filed the application dated 20.9.05 seeking for condonation of delay, if any.

3. We have heard Mr.T.C.Chutia, learned counsel for the applicants and Mr.S.Sarma, learned Railway counsel for the Respondents. The counsel for the applicants submits that the applicants had promptly represented before the Railway authorities for benefits of the scheme for absorption to the post of Group 'D' post and that the Respondents are sleeping over the representation without any action. With reference to various decisions of the Supreme Court the learned counsel for the applicants submits that the fault of the Respondents in not considering the representation promptly and not intimating the result of such representation cannot be a ground for rejecting the application on the ground of delay. The



9/21

counsel also submits that ends of justice would demand that the case of poor illiterate casual workers must be directed to be considered.

4. Mr. S. Sarma, Railway counsel on the other hand submits that there is inordinate delay in filing the application. He further submitted that the applicants were engaged as casual worker during the year 1982-83 and the Scheme was implemented in 1987 itself. Even according to the applicants the decision of the Calcutta Bench of the Tribunal (Annexure A to the Misc. Petition) came as early as in August 2000 but the applicants have filed the application in the year 2005. He points out that it is very difficult to trace out the records of 1982-83 for ascertaining whether the applicants are having 240 days continuous service in a year during the relevant period.

5. We have considered the rival contentions. As pointed out by Railway counsel, in the normal course it would be difficult to trace out the service particulars of the applicants of the year 1982-83 after a long period of about 23 years. Since the facts and circumstances of each of the erstwhile Casual Workers are relevant, instead of waiting for a decision in some body else's case the applicants ought to have prosecuted their claim first before the authorities and then before this Tribunal at the appropriate time. In the instant case even after the decision of the Calcutta Bench of the Tribunal rendered in 2000 the applicants waited for about 5 years thereafter to file this application.

5. As already noted, the applicants' claim is based on their engagement prior to 1982-83. The representations filed by them do not disclose sufficient materials to show, *prima facie* that they satisfy the requirement of the scheme. At this point of time a direction cannot be issued to the respondents to consider the claim of the applicants for absorption with reference to engagement prior to 1982.

9/12

83. The applicants had an opportunity earlier. They did not avail properly. We are not satisfied that applicants have made out sufficient grounds for considering the delay in filing the application.

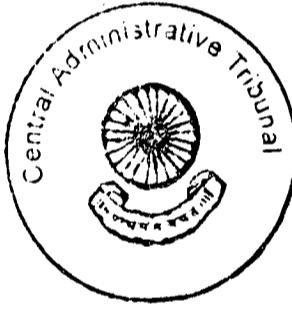
6. In the circumstances the Misc. Petition is dismissed. Consequently, the O.A. is also dismissed. 2

sd/ VICE CHAIRMAN

sd/ MEMBER (A)

TRUE COPY

कार्यालय



JKS 16/6/03
Section Officer (I)
C.A.T. GUWAHATI BRANCH
Guwahati 781005
JKS 16/6/03

-And-

IN THE MATTER OF :

1. Shri Phatik Choudhury.

son of Abdul Haque Choudhury.

Village & P.O. Rangapara,

District Sonitpur (Assam).

2. Shri Biswanath Mandal.

son of Lakan Mandal.

Village & P.O. Rangapara,

P.S. Rangapara, Dist. Sonitpur,

(Assam)

3. Md. Abdul Rahim Khan,

Son of Late Md. Ranjan Khan,

Village & P.O. Rangapara,

P.S. Rangapara, Dist. Sonitpur,

(Assam)

4. Md. Tayab Ali, Son of late Kudrat

Ali, Vill. Kaniha, P.O. Kaniha,

P.S. Rangia, District Kamrup.

contd..5

(3)
6

- 5 -

5. Shri Subhas Sarkar,
Son of Shri Sudhir Sarkar,
Village-Narendra Palli, Rangapara,
P.O. & P.S. Rangapara,
District -Sonitpur (Assam)

6. Tapan Chandra Dey,
Son of Shri Munindra Kr.Dey,
Vill. & P.O. Rangapara,
P.S. Rangapara, Dist. Sonitpur,
(Assam).

7. Shri Kripa Sankar Tewari
son of Late Boli Ram Tewari
P.O. Towbhanga, Vill. Nabill,
Tezpur, Dist. Sonitpur, (Assam)

8. Shri Gautam Sarkar,
Son of late Shashi Bhusan Sarkar,
Vill. Namanigaon, P.O. & P.S.
Rangapara, Dist. Sonitpur, (Assam)

9. Shri Ram Pratap Bharati,
Son of late Satya Narayan Bharati,
Vill & P.O. Rangapara,
P.S. Rangapara, Dist. Sonitpur,
(Assam)

10. Shri Kanaiya Goswami,
Son of Shri Bali Narayan Goswami,
Village & P.O. Rangapara,
P.S. Rangapara, District : Sonitpur,
(Assam)

11. Shri Sajal Dhar,
Son of Shri Matilal Dhar,
Village & P.O. Rangapara,
P.S. Rangapara, District -
Sonitpur, (Assam)

12. Md. San Mahamad Ali,
Son of Late Nazer Ali,
Village Agiathuri, P.O. Dadara,
P.S. Ha Jo, District-Kamrup,
(Assam).

.. Petitioners.

-Versus-

1. Union of India,
Represented by General Manager,
N.F.Railway, Maligaon,
Guwahati-11.

2. Chief Personnel Officer,
N.F.Railway, Maligaon, Ghy-11.

contd.. 7

- 7 -

3. Deputy Chief Engineer,
Bridge Line N.F. Railway,
Maligaon, Guwahati-11.

4. Inspector,
Bridge Line N.F. Railway,
Rangapara North, Assam.

5. Central Administrative Tribunal
Guwahati Bench,
Bhangagarh, Ghy-5.

.. Respondents.

XG

Noting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature
1	2	3	4

WP(C) No.5188/2005.

BEFORE
THE HON'BLE THE CHIEF JUSTICE(ACTG.),
MR D. BISWAS
THE HON'BLE MR JUSTICE P.G. AGARWAL

22.07.05.

Heard Mr TC Chutia, learned counsel for the writ petitioners and the learned Standing Counsel for the Respondent Railways.

This petition is directed against the order dated 7th June 2005 passed by the learned Central Administrative Tribunal, Guwahati Bench, Guwahati in Misc Petition No.75/2005 arising out of O.A. No.77/2005. The writ petitioners as applicants before the learned Tribunal had prayed for their absorption in Group-D posts in the Railways claiming inter-alia that they, except the applicant-writ petitioner No.3 who was appointed in the year 1976, were appointed as Casual Labourers in the year 1982-83. The petitioners had approached the learned Tribunal in the year 2005 and hence, by the impugned order, it dismissed the O.A. No.77/2005 on the ground that the said Application is barred by limitation under Section 21 of the Central Administrative Tribunal Act.

In view of the specific provision under the Act, we find that the learned Tribunal in passing the impugned order has committed no illegality and hence, the petitioners are not

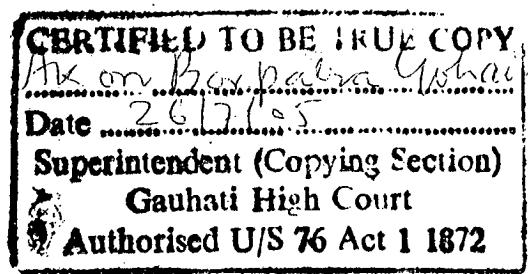
Noting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings w/ th signature
1	2	3	4
			entitled to get any relief. Accordingly, the petition shall stand dismissed. However, the dismissal of this petition will not be a bar on the part of the Respondent authority to consider the representation, if any, filed by the writ petitioners within a period of six months No costs.

sd/- P. G. Agarwal
Judge

sd/- D. Biswas
Chief Justice (Acting)

P/NO:- 37348

dtd 25/7/05



26/7/05

In The Central Administrative Tribunal
Calcutta Bench

OA. 160 of 1990

Present : Hon'ble Mr. D.V.R.S.G. Dattatreyu, Judicial Member
Hon'ble Mr. B.P. Singh, Administrative Member

Md. Nukul Huda & 31 Others

- Vs -

- 1) Union of India, represented by the General Manager, N.E. Railway, Maligaon, Gauhati-II.
- 2) Deputy Chief Engineer, Bridge (Line), N.E. Railway, Maligaon, Gauhati-II.
- 3) Bridge Inspector, N.E. Railway, Siliguri Junction, Dist: Darjeeling.

... Respondents

For the Applicant : Mr. S. Chatterjee, Advocate

For the Respondents: Ms. U. Sanjyal, Advocate.

Heard on : 2-8-2000

Date of Order : 2-8-2000

D.V.R.S.G. DATTATREYLU, JM

In this application the point for consideration is that 32 applicants pray for direction upon the respondents to absorb them in the Railway in the post of Phalesi.

2. We have heard the Advocates for the applicants as well as for the respondents. It is seen from the reply that the applicants were all casual labourers working under Bridge Inspector excepting last four applicants (Sl.No.29, 30, 31 and 32). It is stated by the respondents that screening was done. According to the Advo-
cate appearing for the respondents, though screening is admitted, ~~it is~~ it is not proper. As we could see from sub-para 3 of paragraph

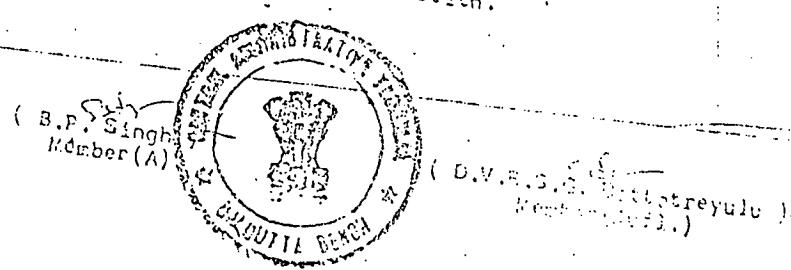
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My
Advocate

- 2 -

5 of the reply at page 2 that the screening was conducted by a properly constituted screening committee. Therefore, there need not be any doubt about the screening of the present applicants excepting Sl.Nos. 29, 30, 31 and 32 and they are found eligible. Therefore, respondents are directed to absorb the present applicants as Khalasi, if not they are already absorbed, in the next vacancies that will arise at your earliest. Accordingly, the OA is disposed of with the above direction.



CERTIFICATE OF AUTHORITY
Certified to be true copy
S. No. 14/8/2000
Court Officer
Central Administrative Tribunal
Modern Arts Hostel
Calcutta Bench

14503
Date: 20/1/2000
Copy No. 02
File No. 02
(1) (2)
to the applicant
Date: 24.2.2000

63

N

Office of the
Dy.CE/Bridge-Line
Maligaon, Guwahati-11.

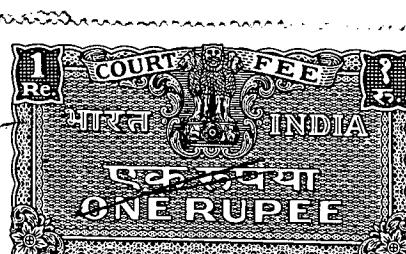
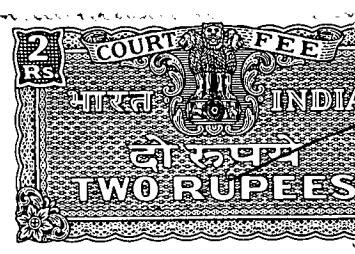
NOTICE

As per judgment of the Hon'ble Court and approval of General Manager (P.Y./Maligaon) the following persons/petitioners who are Ex-Casual Labours in the organisation of Dy.CE/Bridge-Line/MLG are requested to submit the particulars, as mentioned in Annexure-I, to Dy.CE/Bridge-Line/MLG directly within one month (i.e. within 28-01-2005) from the date of issue of this Notice for further necessary action.

NO	Sl.no. as per Casual Labour Register	NAME OF candidates as per Casual Labour Register	FATHER'S NAME as per Casual Labour Register
1	667	Md. Nurul Ha. /a	Md. Mainuddin
2	414	Sri Nanda kr.Roy(SC)	Ghupsi Roy
3	505	Md. Rezak 2	Makimuddin
4	461	Sri Hira Lal Yadav	Ruppam Yadav
5	387	Md. Chaman Ali	Md. Ramjan Ali
6	616	Sri Gopal Ch. Saha	Bhaju Sha
7	487	Sri Md. Zainul Ha.	Md. Abdul Sattar
8	484	Md. Mustak Alami	Gulzar Hussain
9	447	Md. Mafiyuddin	Ghagroo
10	654	Sri Chiranjit Roy(SC)	Sakhi Roy
11	600	Md.Khalit	Tarak
12	410	Sri Bidur Pd. Singh	Shiv Narayan Singh
13	394	Sri Deb Narayan Singh	Lal Mohon Singh
14	490	Sri Kedar Pasad. Singh	Ghanee Singh
15	668	Md. Azimuddin	Md.Hussain
16	396	Motiar Rahmin	Samiruddin
17	482	Sri Basanta Lal	Andhi Yadav
18	680	Md. Sabareh	Abdul Sattar
19	626	Sri Sujal Chandra	Mahadee Sarma
20	523	Sri Subash Singh	Chand Mohan Singh
21	634	Ali Hossain	Hafizuddin
22	675	Iqraak A. am	Abdul Hossain
23	445	Sri Jaijanu Mahaldar	Seru Mahaldar
24	573	Razek No.1	Md.Yakub.
25	437	Sakmuddin	Badir Uddin
26	431	Samerjeet	Sekh Darul
27	442	Sri Jaijanu Roy	Kaju Ray
28	653	Sri Muliher Singh	Kaju Singh

DYCE- As above

Dy.CE/Bridge-Line/MLG



SL. NO. 3703

DISTRICT:

VAKALATINAMA

IN THE GAUHATI HIGH COURT

[THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM
AND ARUNACHAL PRADESH]

Q. A NO. 21 OF 2006

Tapam Chandra Ray-RMS APPELLANT
PETITIONER

VERSUS

revision of Tord's 20s

Know all men by these presents that the above named Debtors
do hereby nominate, constitute and appoint Sri/Smti T. C. Chetia, M. M. Chodhury
Mrs. N. Nath Advocate and such of the undermentioned Advocates as shall
accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter noted above
and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or
drawing money, filing in or taking out papers, deeds of composition etc. for me/us and on my/our behalf and I/We agree
to ratify and confirm all acts to be done by the said Advocates as mine/ours for all intents and purposes. In case of non-
payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf.

In Witness Whereof I/We hereunto set my/our hand on this 18th Day of January /2006

N. M. LAHIRI (Sr. Adv.)	K.R. PATHAK (Sr. Adv.)	D.C. MAHANTA (Sr. Adv.)	K.K. BHATRA
B. M. GOSWAMI (Sr. Adv.)	BHUBANESWAR KALITA (I)(Sr. Adv.)	T.C. KHATRI (Sr. Adv.)	R.P. SHARMA (Sr. Adv.)
J.P. BHATTACHARJEE (Sr. Adv.)	B. R. DAS (Sr. Adv.)	MS. BINOYA DUTTA	S.C. BISWAS
D.C. SHARMA	S.P. DEKA	BHABATOSH BANERJEE	P.C. RAYMEDHI
B. K. GOSWAMI (Sr. Adv.)	D.R. GUHA	R.K. JAIN	UTPAL DAS (I)
A. M. MAZUMDAR (Sr. Adv.)	S.A. LASKAR	G.K. BHATTACHARYYA (Sr. Adv.)	DR S. S. HARLALKA
P. K. BARUA (Sr. Adv.)	SAUKAT ALI (Sr. Adv.)	PRANABANANDA PATHAK (Sr. Adv)	D.R. GOGOI
S. N. BHUYAN(Sr. Adv.)	B. K. ACHARYYA	DR H. N. DAS (Sr. Adv.)	KHAIRUL BASAR
J. K. BARUAH(Sr. Adv.)	MS. USHA BARUAH	B. C. MALAKAR	A.S. CHOUDHURY (Sr. Adv.)
ANIL SARMA(Sr. Adv.)	N.C. DAS (Sr. Adv.)	SAMSUL HUDA	DINDAYAL AGARWALA
B.K. DAS(Sr. Adv.)	A.K. BHATTACHARYYA (Sr. Adv.)	BHADRESWAR TANTI	KAMAL AGARWAL
M. A. LASKAR(Sr. Adv.)	A. B. CHOUDHURY (Sr. Adv.)	N.N. SARMA	MD. SAMNURALI
DR S.N. CHETIA	T.S. DEKA (Sr. Adv.)	JANARDAN DAS	JOYDEV CH. DAS
A.S. BHATTACHARJEE (Sr. Adv.)	K. P. SARMA (Sr. Adv.)	CHAITANYA BARUAH.(Sr. Adv.)	V. K. BHATRA
A. R. BANERJEE (Sr. Adv.)	B. P. BORAH (Sr. Adv.)	A.C. SARMA	A.C. BORBORA (Sr. Adv.)
D.K. HAZARIKA (Sr. Adv.)	H. K. SARMA	N.Z. AHMED	P.K. KALITA
N.N. SAIKIA(Sr. Adv.)	PRABIN BARTHAKUR (Sr. Adv.)	N.C. PHUKAN	SAILEN MEDHI
J.M. CHOUDHURY(Sr. Adv.)	M.C. BARTHAKUR	MUNIN (GAUTOM) SARMA	MRS. M.B. DUTTA CHOUDHURY
P.K. GOSWAMI (Sr. Adv.)	P.C. GAYAN	FAIZNUR ALI	P.C. GOSWAMI
P.G. BARUAH (Sr. Adv.)	C.K. SHARMA BARUA (Sr. Adv.)	D.K. KAKATI	APURBA SARMA (I)
C.R. DE (Sr. Adv.)	ANUP KR. DAS	G.N. SAHEWALLA (Sr. Adv.)	K.H. (SALIM) CHOUDHURY (Sr. Adv.)
D. K. BHATTACHARYYA (Sr. Adv.)	DR Y.K. PHUKAN (Sr. Adv.)	G. K. JOSHI (Sr. Adv.)	A.K. PURKAYASTHA
D.K. TALUKDAR (Sr. Adv.)	DIBAKAR GOSWAMI	A.A. MIR	ASHIS DAS GUPTA
R.P. AGARWALA (Sr. Adv.)	BIJON CH. DAS (Sr. Adv.)	MS. REKHA CHAKRAVORTTY	L.P. SHARMA
D.P. CHALIHA (Sr. Adv.)	R.L. YADAV	MRS. JHARANA BORAH	VIJAY HANSARIA
MRS. K. DEKA	PRAFULLA ROY	S. N. SARMA (Sr. Adv.)	B. N. SARMA
BISHNU PRASHAD	A.C. BURAGOHAIN	MD. ABDUL MANNAN	J. L. SARKAR
S.S. RAHMAN	B.L. SINGHA	DILIP KR. DAS (Sr. Adv.)	R.C. SANCHATI
GOLAP SARMA	P.K. MUSAHARY	PRADIP KHATANIAN	J.P. BORA
S.R. BHATTACHARJEE (Sr. Adv.)	M.Z. AHMED (Sr. Adv.)	N. CHAKRAVORTY (Sr. Adv.)	SISHIR DUTTA
P.C. DEKA (Sr. Adv.)	R.P. KAKOTI	MRS K. YADAV	C.R. BORAH
BHARGAV CHOUDHARY	S.I. RASUL	DR B. P. TODI (Sr. Adv.)	P.K. GOSWAMI (I)
P.K. DAS	GURMOORTHY GOPAL	MRS. K. BHATTACHARYYA	N.S. DEKA
A.K. CHAUDHURI	B.K. GHOSE (Sr. Adv.)	A. K. BARPUJARI	M. SAHEWALLA
B. R. DEY (Sr. Adv.)	S. K. BARKATAKI	S. S. SHARMA (Sr. Adv.)	H.A. SARKAR
A.K. PHOOKAN (Sr. Adv.)	DR N. K. SINGHA	S. P. ROY	MRS. RUMA BORDOLOI

NILOY DUTTA (Sr. Adv)	SANJOY MITRA	RAJEN CHOUDHURY	MS. NEELI BORDOLOI
CHINMOY CHOWDHURY	MS. KALYANI DEVI	MD. NAZIMUDDIN AHMED	D.K. KOTHARI
KAMAL NAYAK	PARAMANANDA TALUKDAR	MD. HABIBUR RAHMAN	KALYAN BHATTACHARJEE
SK. N. MOHAMMAD	MANABENDRA NATH	JAYANTA CHUTIA	DAYAL CH. BARMAN
D. C. CHAKRAVARTY	MS. MONIDEEPA SARMA	A.K. ROY	MS. R.L. GOGOI
GIRISH MISHRA	D.K. KOTOKY	R.K. PAUL	MD. K.A. MAZUMDAR
JOGINDER SINGH (Sr. Adv)	T. BIDYUT BIKASH	ASWINI THAKUR	U.C. BHATTACHARYYA
ABU SHARIF	S.B. SARMA	JOGESWAR SAIKIA	TAYUM SON
B.B. NARZARI (Sr. Adv.)	S.K. SAHA	A.K. SARKAR	MS. R. DAS MOZUMDAR
MD. ABDUL WAHED (Sr. Adv.)	YADAB DOLOI	P.B. MAZUMDAR	MS. SYEDA I.A. BEGUM
NASIMUDDIN AHMED	R.C. DAS	L.M. KSHETRY	A.S. NIJAMUDDIN
MANORANJAN DAS	P.K. TIWARI	M.K. SAIKIA	RANJAN MAZUMDAR
DR GOBIND LAL	D.C. LAHIRI	A.J. DAS	RAMEN DAS (I)
B.C. PATHAK	PRANAB BORAH	BISHNU BURAGOHAIN	N.N. OZAH
F.H. LASKAR	DR (MS.) S. RAHMAN	A.F.G. OSMANI	S.K. PAUL
MRS. M. HAZARIKA (Sr. Adv.)	MRS. S.D. BHATTACHARYYA	SANJIB SAIKIA	MUKPERTIN
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B.K. TALUKDAR	K.K. MOUR	D.C. CHETIA	MS. L. CHENTALAPATI
NISHITENDU CHOUDHURY	B.B. GOGOI	MD. ABDUL HANNAN	MS. D. DAS ROY
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HIRALAL MAURYA	NILADRI BHATTACHARYYA	MISS. PEACE LAHKAR	PRABIN DAS
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SAJID RAHMAN	R.K. NATH	MRINMOY DUTTA	MS. NAVANITA BARUAH
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MS. ANUPAMA DEVI	MD. NIZAMUDDIN SEIKH	MISS. BIPASHA SARKAR	MS. MUNMUN B. SARMA
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MS. MANJUSHA JHA	MRS. INDRANI CHOWDHURY	SONIT KR. SAIKIA	NANDAN SARKAR
MD. KHORSHED ALI	ANAN KR. BHUYAN	MISS. SEWALI KEOT	SOFIQUR RAHMAN
ZAHANGIR HUSSAIN	PALASH DAS	MS. MITALI MAHANTA	UDAY J. SAIKIA
S.N. DEV PUZARI	MS. BIPAAKKHI BORTHAKUR	GAUTAM KR. SARMA	PANKAJ KR. DEKA
DIGANTA KR. MISRA	DIPAK KR. DEY.	SHAHAB UD. MAZUMDAR	IMRAN H. LASKAR
MD. AFTAB HUSSIAN	PARTHA P. BARUAH	ABDUL MANNAF	MS. BANASHREE GOGOI
MRS. N. S. AHMED ISLAM	AJIT KR. DUTTA	RAGHUNATH PD. ROY	MISS. HIRAMONI DEKA
MS. G.R. MAHILARY	MD. BAHARUL ISLAM (I)	ABU SAYED	
M.K. MODI	MD. TARIQUL ISLAM		
I.A. HAZARIKA	MD. TARIQUL ISLAM		

ISWAR CH. GOGOI	SUDIPTO BHATTACHARJEE	MRS. RUBI G. GOHAIN BARUAH	MISS DIPANJALI DEKA
MISS BIJOYA SINHA	PRAHLAD KR. BRAHMA	MISS. JOYATI PAUL	MD. ALAM GEER
MD. KURBAN ALI	MS. JAGRITI RAJKUMARI	MISS. ANOWARA MAZUMDAR	NUR ISLAM
SAHIDUL H. SARKAR	KUSH RAM BORA	MISS. MADHUSMITA BAISHYA	BABUL DEKA
GAUTAM SHARMA	MS. DEEPALEI KALITA	ABHIJIT DAS	AJOY KR. PHUKAN
MISS. ADITI BHATTACJARJEE	DEEPAK BORA	BIJOY KR. DAS	ATAL TEWARI
DHRUBA BANIA	DIPANIKAR PD. BORAH	JAHURUL ISLAM	MISS WAHEEDA REHMAN
GAUTAM CHAUDHURY	RAJESH KR. AGARWAL	MISS. GITUMANI DEKA	N. UNNI K. NAIR
SATYABRAT DEV SARMA	MRS. SACHITRA BORA	MS. HIRANYAMAYEE BARUA	• NABADIP BAROOAH
MRS. NIRADA SEAL	SUJOY GOSWAMI	MD. JEHIRUL I. AHMED	J. A. HASSAN
NARAYAN D. BHUYAN	RINKU MAHANTA	MS. PRTIBHA DEKA	MISS SANGEETA SARKAR
KULAJIT DAS	JAIDEEP PURKAYASTHA	MRS. S. BORPATRA GOHAIN	ANJAN KR. DAS
MD. ASLAM KHAN (II)	ZAKIRUL AHSAN	MRS. MANASI DAS	MISS JAYA CHANDA
SAMIUL MUNIR	MISS. RINKI BISWAS	SYED S. FAROOQUE	NITESH BHATRA
SANTANU GOSWAMI	MISS. SHABNAM CHETTRY	PARANGAM N. GOSWAMI	MISS DOROTHY ROY
NARAYAN SHARMA	MISS. MANASHI CHOWDHURY	ANOWAR HUSSAIN	MS. ARPANA BORAH PHUKAN
MS. PANCHALI BRAHMA	SANTANU RAJ GOGOI	ADITYA HAZARIKA	MISS LIPIKA TALUKDAR
MANISH NATH	MISS. SHARMILA DAS	SHIMANTA NEOGI	MISS MEGHALI DEHINGIA
MISS. REHNA BEGUM (II)	MRS. RUPREKHA DAS	RUPAK DHAR	MISS RIMLY BARUAH
MS. RAJI CHETRI	MS. ARPITA PAUL	TAPAS DHAR	MS. BIPASHA DAS
KISHOR KR. BHANSALI	JOY DAS	RAJA JOY PHOOKAN	MS. PRANITA DAS
DIBAKAR BORAH	DHRUPAD KASHYAP DAS	MANOJ KR. SHARMA (I)	ABHIJEET KR. BARUAH
NARESH MARKANDA	MS. SARMISTHA BARUA	ROUSHAN LAL	SULTAN AHMED
MRS. MAITREYEE BORAH	MRS. PRANITA PATHAK	MD. ROFIQL ALOM	MISS BARNALI BARUAH
JAYANTA KR. PARAJULI	MS. MOUSHUMI DAS	MISS. PRANATI DAS	MRS. M. MAZUMDER DEB
BAPAN CHOWDHURY	MS. BULIE SARMAH	RATUL DAS	MS. PANKAJA UPADHYAY
UTPAL KR. KALITA	MS. NANDINI MUKHARJEE	MISS. BAGMITA SARMA	THANESWAR SARMA
MS. APARAJITA SAIKIA	NEERAJ ANAND	MISS. P. R. MAHANTA	ASHIM TALUKDAR
MRS. MEERA H. BORAH	GITARTHA PATHAK	SANTANU BORTHAKUR	ABID ALI
DEBABRATA SAHA	SANKAR P. BHATTACHARJEE	MISS. MITALI BHUYAN	MS. SIMA GUPTA
MS. ANIMITA GOSWAMI	MD. KOHINOOR ISLAM	MISS. SABINA YASMIN	D. N. BHATTACHARYYA
MS. MANOSHI SHARMA	SYED MUSFIQUR RAHMAN	KISHORE KR. HAZARIKA	MISS SUDAKSHINA KHANIKAR
MISS. SATYAWATEE KONWAR	PUSPENDRA KR. MEDHI	MOYNUL H. CHOWDHURY (2)	ASHIMANTA GOSWAMI
MD. JAKIR H. KHAN	SANJIB KR. SINGHA	JONAB ALI AHMED	ANIL SHARMA BHATRA
BIJAN KR. MAHAJAN	MISS. NILAKSHI GOSWAMI	BHASKAR NATH	K. R. PATGIRI
ABHIJIT BHATTACHARJEE (II)	MISS. MANISHA SHARMA	ALIN SARMA	DEBENDRA SAHARIA
ARSHAD CHAUDHURY	GAUTAM RAHUL	KULA PD. GOGOI	RAJIB SARMA
PRANAB KR. DAS	MS. ANITA VERMA	H. M. A. MANNAN LASKAR	MUSTAFA JAMAL QUADIR
MS. MITALEE LAHKAR	TONGPOK PONGENER	BIBHASH PATHAK	MISS MANASKANTA BARUAH
KHANINDRA LAHKAR	ANIL GOHAIN	MD. JYOTSHNA ALI	MISS KAVITA K. JAIN
MS. MANJU BORDOLOI	MISS. ANUJITA BORA	JITU BORAH	TAPAN RANJAN DAS
SUSHANTA S. BAROOAH	SANJAY KR. SINGH	MISS BABITA DAS	TRIDIB KALITA
MS. S. HAZARIKA (BORA)	SANJIB BARUAH	MISS RUNMANI DEKA	MS. MAMONI ROY
MD. ASLAM	MISS. SOBHANA SAIKIA	MISS MURCHAN SARMA	SAIDUL ISLAM
PRANJAL DAS	MISS. MOON BARUAH	ASHOK KR. BORA	MS. SHAMIMA BEGUM
MS. PANNA SHARMA	BRIJESH SHARMA	RANJAN KR. BHARALI	DIPANKAR BAGCHI
MS. MONALISA KONWAR	MISS. RAKHI PATHAK	BIJAY KRISHNA SEN	SHYAMAL AICH
SANDI K. DEORI	RATAN CH. DAS	MISS MEDHA LILA GOPE	MS. KANIKA SINGHA
MS. M. CHAKRABORTY	NABAJIT NARZARY	DR N.G. GOSWAMI	JAGADISH CH. GOGOI
DEBOJIT SENAPATI	SAFIQL HUSSAIN	KASHEM BHUYAN	MISS SWARNALI S. CHOWDHURY
RAJKUMAR T. SINGH	NASIR UDDIN	MISS LIYANA RAHMAN	HARIBRATA CHANDA
MS. B. GHOSH (SEN)	MS. N. M. BORDOLOI (BORA)	M. U. MONDAL	MUKUT CH. BHATTA
MS. TASFIA HUSSAIN	PRAKASH KR. BOTHRA	MISS PARUL DAS	SUJIT KR. ROY
MRS. MEHBOOBA BEGUM	BIJOY CHETIA	JAYABRATA SINHA	RAJU GOSWAMI
JAI KISHAN BAJAJ	SUBHAJIT BANIK	MISS BIJAYA HAZARIKA	NANI G. KUNDU
MS. JAYATI PURKAYASTHA	SAHADEV DAS	MISS SUMITA CHOWDHURY	SHEKHAR CHAKRABORTY
MS. PAREE GOGOI	DR K. UDDIN AHMED	DEBAJIT BARUAH	OM P. AGARWAL
A. M. BARBUIYA	MD. A. Q. AKANDA	MISS DIPANJANA NANDI	RANABRATA BANERJEE
MISS. ARJUMANDA BHANU	PRADIP KR. AGARWALA	ABDUL KASHIM TALUKDAR	MS. SUMITRA SARMA
MS. KANGKI BORKATAKI	MD. FARID U. BARBUIYA	BIKASH SARAF	MRS. BANDANA DEKA
BINOY PATHAK	MISS. NIYATI KALITA	MS. AMVALIKA MEDHI	TARUN BORA
NITYANANDA UPADHYAYA	MRS. SADHANA KALITA	BABUL KUMAR DAIMARI	MOTI RAJ ADHIKARI
SANJIT SHIL	ARUP GOSWAMI (II)	MISS IVALINA DEKA	MISS SABBINA YASMIN
MS. JULIE MAHANTA	MS. ARUNDHATI BORA	SANJIB GOSWAMI	BISWAJIT BURAGOHAIN
MRS. MADHABI SAIKIA	MS. RITAMANI GOSWAMI	SABYASACHI P. CHOWDHURY	MRS. BOBY G. BURAGOHAIN
MISS. BABITA RANI DAS	SHUROT ZAMAL SHEIKH	DEBA KUMAR BORDOLOI	MISS SANGEETA BURAGOHAIN
SANTANU KR. DAS	SUMAN CHETIA	MANINDRA CHANDRA DAS	NEEL KAMAL DEV NATH
MISS. DOLORINA PATHAK	ALAKESH DEV SARMAH	MUL HOQUE AHMED	MISS DIPANNITA CHAKRABORTY
SUBHRANGSU DHAR	RANJIT KR. GOSWAMI	BATU KRISHNA BORAH	NAZMUL I. MAZARBHUIYA
PARAMA KUMAR GOGOI	JAKIR HUSSAIN SAIKIA	MISS BANDITA DEY	PRASANTA HAZARIKA
MISS. GOPA SUTRADHAR	BHUPEN CH. PEGU	MISS JULI GOGOI	MS. NAZNEEN AHMED
IKBAL AHMED	KUNTAL SHARMA PATHAK	MS. V. N. LASKAR	RIYAJUDDIN ANSARI
SANJIB GOGOI	DEEPAK KEJRIVAL	MISS RANJITA VERMA	SOURAV SHARMA
ABHIJIT BHATTACHARYA (III)	MISS. AMI SAIKIA	HARINARAYAN SARMA	MS. SIMA RANI DEY

MS. SWARNALATA GOSWAMI	MS. BHARATI MUKHERJEE	GURVINDER SINGH SODHI	SAMUDRAGUPTA DUTTA
MAINUL H. BARBHUYAN	MS. MALABIKA P. GOGOI	MD. GIASH UDDIN	MISS KABITA GOSWAMI
MUKTI RAM LASKAR	SRAVAN KR. TALUKDAR	MS. JULIANA RAHMAN	RAJEEB KALITA
MISS BINITA BARUAH	HIFZULI CHOWDHURY	MUSTAKIM RAHMAN	TRIDEEP BARUAH
RAFICUL ISLAM (II)	SUSHANTA DAS	PRANJAL BORTHAKUR	MS. AFSANA IRFAN
MISS KAMALA SINGHA	AMIT JALLAN	BIPUL KR. DAS	MRS. DIKSHA H. BAROOWA
MISS ANUPAMA ROY	ISTIAQUE ALAM	ASHOK KR. BORAH (2)	MS. TRIPTI PATOWARY
BISWAJIT CHAKRABORTY	RAJIB CHAKRAVORTY	MISS PALLAVI TALUKDAR	KRISHNA KT. DAS
MD. RAFIKUL ISLAM (III)	LASHMI N. DIHINGIA	INDRAJEET SHARMA	NAYAN MONI HAZARIKA
BINODAN TALUKDAR	RAKESH DUBEY	SUKUMAR SARMA	ZAKIR HUSSAIN (II)
MISS MINERVA BARTHAKUR	DEVJYOTI CHOWDHURY	NAYAN JT. SARMA	ABDUS S. AKAND
MISS NITU HAWELIA	PRIYANKU SUNDI	RITE BARNA DEKA	MRS. SABINA YESMIN (II)
RAHUL BEZBARUAH	SUBRATA NATH (II)	MS. MOMITA BARAH	MRIDUL MAHANTA
ABU NASERUDDIN AHMED	MISS GITY KALITA	MISS LIPIKA DEVI	MRS. SONGITA MAHANTA
SUMIT DAS	ROSHAN MALOO (JAIN)	RITURAJ BISWAS	ABDUL GONI
SANACHOWBA SINGHA	MS. ONTIMA SHARMA	MISS SEEMA CHAKRAVORTY	TILAK RANJAN SARMA
YUNUSH AHMED	TAPAN ROY	SATYAJIT KR. SHARMAH THAKUR	MD. BAHARUL ISLAM (II)
MISS RITA DEVI	MOINUL HOQUE ANSARY	DR MATIUR RAHMAN	MOHENDRA DEKA
N. ANIX SINGH	MD. RAHMAT ALI (II)	MRS. P. DUTTA BUJARBARUAH	MRS. BABLI DAS SARKAR
BANDAN KR. KAR	MISS MARY GOGOI	AMAL KALITA	JONE KUMAR SENAPATI
BIKRAM MALAKAR	IDRISH CHOWDHURY	MS. MANJU AGARWALA	IFTIQUER RAFIQUE
LALIT KR. MINDA	MS. MINAKSHI BHATTACHARJEE	MOBARAQUE HUSSAIN	IDRISH ALI SHEIKH
MD. FAJLEY K.R. AHMED	JYOTIRMOY PATOWARY	PURBADRI BANERJEE	MISS ELAKSHI DEKA
AMZAD HUSSAIN	SHEELADITYA	MRS. C. BARUAH TALUKDAR	MD. ABDUL AWAL ALAMGIR
PHANINDRA KALITA	MADHURYA MAHANTA	ZAKIR HUSSAIN	KAMAL KISHORE GOSWAMI
JITEN PAYENG	MISS SHEHNAZ RASUL	MAZHARUL ISLAM	BHASKAR JYOTI DAS
MS. KABERI DEKA	RASIDUL HUSSAIN	MRIDUL KR. BORAH	BIBEKA NANDA GOGOI
PRADIP KR. KALITA (II)	MISS ANJANA SINGHA	MRS. NANDITA NATH	DHRUBOJYOTI CHAKRABORTY
SANTANU BORA	MD. ABUBAKKAR SIDDIQUE	MISS KALPANA TALUKDAR	MS. ARUNDHUTI BARUAH
KARABI KALITA	ABDUL AWAL	BHUPEN KUMAR	ARUNANGSHU DHAR
MISS MANIKA CHOWDHURY	SOHEL ALIM	MS. MITALI GOGOI	MS. SHABANA AZIZ CHOWDHURY
MISS RUMA DAS	JAHID M. A. CHOWDHURY	MISS RULI BARUAH	TAPAN RANJAN DEURI
RAFIQUL ISLAM (IV)	MISS JULFIYA BEGUM	DIGBIJOY MANDAL	MANOJ KR. SARMA (III)
MASTER SHELIM	MD. HOSNUL HOQUE	SANTANU PARASHAR	MRIDUPAWAN GOSWAMI
MRS. SUNITI KALITA	TRIDIB BAIDYA	MS. MRINALEE BHUYAN	AMLAN SARMA
MD. NEKIBUDDIN AHMED	SANTANU KR. SARKAR	SWAPAN KUMAR DAS	MS. MADHURIMA DUTTA
RAJIB BORPUJARI	PRASANTA S. DEKA	MS. ALPANA SAIKIA	AMIT GOYAL
DIGANTA BARMAN	MS. BINITA SWARGIARY	MISS NASHREEN AHMED	DEBASISH SINGHA
SAMIR DA	MISS SNIGDHA DAS	MISS NILAKSHI BARMAN	YADAV PRAN DAS
ABDUL HASHEM KHANDAKER	ATANU GANGULY	SAIKH MD. A. PAHLAVI	JAGAT CHANDRA BORAH
DR TILOK DASGUPTA	BHARGAV SARMA	SHAH NEWAJ AHMED	ANGSHUMAN SARMA
ASHIM KUAMR BARUAH	TALAT H. HAZARIKA	MRS. ABHINANDITA CHAKRABARTY	MS. TINKU SOM
SANJAY SINGH	DIPAYAN DUTTA	MRS. NIBEDITA SARMAH	MD. IMRUL HASSAN
PRATIM KR. CHAKRABORTY	GHANASHYAM DAS	MANASH HALOI	MS. APARAJITA BHUYAN
MOHD. INAM UDDIN	NAYANJYOTI MEDHI	MISS SUSMITA KANUNGOE	BHUPEN SARMA
NEELOTPAL DEKA	MS. MOON MOON LASKAR	MS. TEENA SHARMA	BISHWAJYOTI PATHAK
MS. RUBINA SULTANA	DILIP DEY	MS. MANISHA SARMAH	AZIM HUSSAIN LASKAR
PARSWAJYOTI DAS NAIR	MANOJ KR. SARMA (II)	MISS BIJU RANI KALITA	
MS. AYESHA SIDDHIKA	MRS. JENNIFER ZAMAN	MISS BARASHA DAS	

Received from the executant,
satisfied and accepted

Takem Ch. Chatterjee
Advocate

Mr/Ms..... will lead
me/us in the case

And Accepted

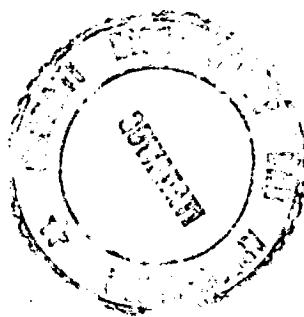
And Accepted

Advocate

Advocate

And Accepted

Mrs. Nandita Nath
Advocate



NOTICE

from ⁸ M.S. M. Chaudhury, Advocate
against 10th court -

To S.C. N.F. Railway

Subject C.A NO - 12006

Japan chandrapur 200
-vs- petitioners

revision of order 200

Respondents

Please find herewith a copy
of the original application which
is filed before this honorable
court.

Kindly acknowledge receipt
of the same.

Yours faithfully

Copy Received

Manika Chaudhury
Advocate
18-01-06

S.C. N.F. Railway

7 minutes to 08X
Served on respondent
M. Chaudhury

VAKALATNAMA
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

OA No. 21 of 2006

Sri Tapan Chandra Dey & Ors

.....Applicant

-Versus-

U.O.I & Ors

.....Respondent

We Shri Jamini Kanta Sahana, Dy. Chief Engineer/Br./Line/Maligaon

of the Northeast Frontier Railway Administration, who is also ex-officio authorised to act for and on behalf of the Union of India as representing the Northeast Frontier Railway Administration do hereby appoint and authorised Shri/Smt. B. Devi, Railway Advocate, Guwahati to appear, act, apply, plead in and prosecute the above described suit/appeal/proceedings on behalf of the Union of India to file and take back document, to accept processes of the court to appoint and instruct counsel, Advocate or pleader, to withdraw and deposit moneys and generally to represent the Union of India in the above described suit/appeal proceedings and to do all things incidental to such appearing, acting, applying, pleading and presenting for the Union of India SUBJECT NEVERTHELESS to the condition that unless express authority in that behalf has previously been obtained from the appropriate officer of the Govt. of India, the said Counsel/Advocate/Pleader or any counsel, Advocate or Pleader appointed by him shall not withdraw or withdraw from or abandon wholly or partly the suit/appeal/claim/defense/ proceedings against all or any defendants/respondents/ appellants/ plaintiffs/opposite parties or enter into agreement, settlement or compromise hereby the suit/appeal/proceedings is/are wholly or partly adjusted or refer all or any matter or matters arising out in dispute therein to arbitration PROVIDED THAT IN exceptional circumstances when there is not sufficient time to consult such appropriate officer of the Govt. of India and on omission to settle or compromise would be definitely prejudicial to the interest of the Govt. of India the said Pleader/Advocate or Counsel may enter into any agreement, settlement or compromise whereby the suit/ appeal proceedings is/are wholly or partly adjusted and in every such case the said counsel/advocate/pleader shall record and communicate forthwith to the said officer the special reasons for entering into the agreement, settlement or compromise.

I hereby agree to ratify all acts done by the aforesaid Shri/Smt. B. Devi, Railway Advocate Guwahati in pursuance of the authority.

IN WITNESS WHERE OF THOSE presents are duly executed for and on behalf of the Union of India this twentieth day of March 2006.

Jamini Kanta Sahana
FOR AND ON BEHALF OF UNION OF INDIA

Shri Jamini Kanta Sahana, Dy. Chief Engineer/Br./Line/Maligaon
29/3/06

*R. B. Dey
B. Devi
29/3/06*